The motion is carried by a majority of the total membership of the House and by a majority of not less than two thirds of the members present and voting.

The motion was adopted.

15.50 hrs.

STATEMENT REPRICE POLICY FOR RABI CEREALS FOR 1969-70 MARKETING SEASON

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : The Government, after considering the recommendations of the Agricultural Prices Commission, the views expressed in this House and by the Chief Ministers in a Conference held on the 3rd April, 1969, have taken the following decisions on price policy for rabi cereals for the 1969-70 marketing season :—

(1) The procurement/purchase price of all varieties of wheat other than indigenous red wheat will be Rs. 76/-per quintal. The Government will purchase at this price all quantities of wheat of fair average quality offered for sale. The procurement price for indigenous red varieties will be fixed by the State Governments in consultation with the Government of India, as was done last year.

(2) The issue price of all varieties of wheat will be Rs. 78/-per quintal with effect from the 1st May, 1969 or thereabouts.

(3) The existing Northern Wheat Zone will be enlarged and will now include the States of Jammu & Kashmir, Punjab, Haryana, Uttar Pradesh, Bihar, Madhya Pradesh, Rajasthan, West Bengal (excluding the statutorily rationed area of Calcutta) and the Union territories of Himachal Pradesh, Delhi and Chandigarh. The necessary orders enlarging the zone will issue shortly.

15.52 hrs.

DEMANDS FOR GRANTS *Contd*—

DEPARTMENT OF SOCIAL WELFARE *Contd*—

MR. SPEAKER : The House will now take up further discussion and voting of the Demands for Grants under the control of the Department of Social Welfare. Shri Siddayya will continue his speech.

SHRI SIDDAYYA (Chamaraja Nagar) : Sir, yesterday I was making a reference to the statement of Sankaracharya of Puri wherein he has stated that untouchability is one of the basic and fundamental tenets of Hinduism and no law can prevent the Hindus from practising untouchability. He is not alone in making that statement. The Sankaracharyya of Jyotir Mutt and Karpatraji of Banaras who is said to be the chief priest for selecting Sankaracharyya have endorsed this view. Therefore, it is not proper to attack only those who have given their statements openly. My own feeling is that there are hundreds and thousands of people who sincerely believe this but who are not prepared to come out with a statement. Therefore, it is a very serious matter.

Government should take that statement as a challenge not only to the harijans of India but to the entire country. It has caused irreparable damage to the cause of removal of untouchability and put the dock back. It is crystal clear that this Swamiji has committed offence under the Untouchability Offences Act. But so far no action seems to have been taken either by the State Government or the Central Government. Only today morning, while answering a question, the Minister of Social Welfare, Shri Govinda Menon, expressed the view that it is a stray statement and it may not be taken seriously. If this is the attitude of the Minister who is in charge of the welfare of the Scheduled Castes and Scheduled Tribes, I do not know how this community can come up. This has resulted in frustration among the Scheduled Castes. At the same time, it has opened the eyes of the people which is a good thing.

15.55 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

Why do Hindus observe untouchability ? It is a very important question. It is not because they are inhuman or wicked.

They observe untouchability because they are deeply religious. Therefore the

[Shri Siddaya]

important point for consideration is not the people who observe caste but the religion which teaches them untouchability. Therefore, yesterday also I was making the point, unless the root cause of untouchability, which is the caste system, is abolished, there is no way of abolishing untouchability in this country.

Some people make a distinction between *Chaturvarnya* and the cast system. I see no difference between these two. Therefore whoever holds the opinion that *Chaturvarnya* is a principle to be followed, I think, deserves to be equally condemned as a person who holds that untouchability is one of the tenets of Hinduism.

You must have seen the reaction of the politicians to the statement of the Puri Shankaracharya about untouchability. The entire House—I think, all the Members—joined in condemning the statement of Puri Shankaracharya. Similarly, in the Orissa Legislative Assembly and in some other Assemblies also it has been criticized. But the people do not take the politicians seriously specially in regard to religion in this country. They are guided mainly by the religious heads and the religious teachers particularly in regard to religious matters. Therefore we should not take the condemnation of this statement of the Shankaracharya by the politicians seriously.

The only point that is to be considered today is whether untouchability can be abolished at all. If it is to be abolished, the caste system should go and if the caste system is to go. I think, Hindu religion will have to go. It comes to that.

We have been suffering this humiliation of untouchability for the last thousands of years. People who are not suffering from it, specially of the highest caste, the Brahmins, who are getting all the facilities and are having the highest possible status in this land, will be very happy over it but all others—Kshatriyas, Vaishyas, Sudras and Antyajas—are the people who had been suffering all these years.

AN HON. MEMBER : Women also.

SHRI SIDDAYYA : Women may not suffer the same kind of untouchability as we are suffering.

Therefore it is a matter for the whole country to be considered. I have studied a lot on this particular subject and my own view is I have become pessimistic, that untouchability can never be removed, that is the reason why many of our kith and kin have embraced other religions, particularly Christianity and Islam.

AN HON. MEMBER : Buddhism also.

SHRI SIDDAYYA : Buddhism also. Some of them have done that.

Therefore I feel very strongly that the only way to get rid of untouchability is to go out of the Hindu religion. I will tell you, the Harijans of this country have determined to do it—no self-respecting Harijan will ever tolerate himself to be called a Hindu...... (*Interruption*)

श्रीमती लक्ष्मी कान्तम्मा (खम्मम) : उपाध्यक्ष महोदय, हिन्दुइज्म किसी की मोनोपली नहीं है, वह सबका है ।

SHRI SONAVANE (Pandhrpur) : In spite of the unanimous opinion here, the Government does not think of prosecuting him. Why are they cowardly ?

श्री ओम प्रकाश त्यागी (मुरादाबाद) : उपाध्यक्ष महोदय, मेरा प्वाइन्ट आफ़ आर्डर है । मेरी प्रार्थना यह है कि यदि कोई वक्ता बोले तो किसी विशेष धर्म को एज़-ए-होल कन्डेम करने का अधिकार मेरे ख्याल से किसी मेम्बर को नहीं है । मैं भी हिन्दू हूं, लेकिन मैं कास्ट-सिस्टम को नहीं मानता और यह भी मानता हूं......

16 hours.

SHRI K. LAKKAPPA (Tamkur) : He is also a Hindu.

श्री ओम प्रकाश त्यागी : कि कास्ट सिस्टम हिन्दू धर्म का अंग नहीं है और मैं इस बात को

साबित भी कर सकता हूं । इसलिए एज् ए होल इस प्रकार का आक्षेप करने का इनको कोई अधिकार नहीं है ।

MR. DEPUTY-SPEAKER : We must understand one thing. The hon. Member since yesterday is voicing his own conception. It is not a question of religion. The social structure of the Hindu society is such that unless you destroy the caste system, no progress is possible. That is his main contention.

श्री जगन्नाथ राव जोशी (भोपाल) : महात्मा गांधी खुद को सनातनी हिन्दू कहते थे !

एक माननीय सदस्य : वे भंगी और ब्राह्मण में कोई फर्क नहीं मानते थे ।

श्री जगन्नाथ राव जोशी : हम भी नहीं मानते हैं ।

MR. DEPUTY-SPEAKER : Don't distrurb now. Let the hon. Member conclude now.

SHRI SIDDAYYA : Now I would like to make a distinction between the Hindu philosophy and the social system. On Hindu philosophy as such I have nothing to quarrel but on the Hindu social system, can anybody tolerate ? And can any man with a sense of self-respect in him tolerate that system ? The Hindu religion as contained in the Vedas according to Dr. Ambedkar which I am quoting is as follows :—

> "The Hindu Religion, as contained in the Vedas and the Smritis, is nothing but a mass of sacrificial, societal, political and sanitary rules and regulations, all mixed up. What is called Religion by the Hindus is nothing but a multitude of commands and prohibitions. Religion, in the sense of spiritual principles, truly universal, applicable to all races, to all countries, to all times, is not to be found in them, and if it is, it does not form the governing part of a Hindu's life."

That it is the reason why it has been experienced by the non-brahmins in this country—they are not realising that—that unless the *Chaturvarna* is abolished, there is no salvation for them. How is it then, Sir, that this system is prevalent all these thousands of years ?

MR. DEPUTY-SPEAKER : Now, the hon. Member must conclude.

SHRI SIDDAYYA : I am concluding now. Sir, how is that the social reformation has not taken place in this country ? You know this is a hierarchial system consisting of higher castes with many rights and privileges, lower castes having few privileges. Particularly, for the scheduled castes, there is no place at all. The non-Brahmins, Vaishyas and Sudras are considerd superior to the harijans. That is why they are to-day happy. They are taking the lead in spreading the *Chaturvarna* even though we are living in this modern world and there are so many changes taking place. In spite of that they are sticking up to this religion, They have their vested interests in the religion and that is the reason why they are sticking on to that. And that is the reason why I say that the harijans in this country will never tolerate such things. Maybe, there are some people who are under the control of some of the higher castes. And the scheduled castes who are under their control may not immediately join the other faith. Only those people who want self-respect first, decide to embrace the other faiths. That is bound to happen. When that happens the Hindu will have to thank himself and his religion.

श्री राम सिंह अयरवाल (सागर) : आदरणीय उपाध्यक्ष महोदय, समाज कल्याण विभाग की मांगों पर बहस चलते समय कई बातों की ओर माननीय सदस्यों ने इस सदन का ध्यान आर्कषित किया है । समाज में जो गिरा हुआ, कमजोर या वीकर सेक्शन है उसके हित के लिए यह विभाग बनाया गया है । उस वर्ग में विशेष रूप से हरिजन और आदिवासी इत्यादि आते हैं । समाज में जो विभिन्न धर्म के व्यक्ति हैं, खास तौर से हिन्दू धर्म में हरिजन, आदिवासी लोगों की दशा बहुत ही खराब है । इसके पीछे दो प्रमुख कारण हैं । एक तो आर्थिक दृष्टि से पिछड़ापन है और दूसरे सामाजिक

[श्री रामसिंह अयरवाल]

दृष्टि से पिछड़ापन है। दूसरे देशों में आर्थिक आधार पर सम्पन्न और विपन्न व्यक्ति मिलेंगे किन्तु दुर्भाग्य की बात है कि हमारे देश में सामाजिक दृष्टि से भी पिछड़े हुए व्यक्ति हैं। आर्थिक दृष्टि से तो पिछड़े हुए हैं ही, साथ ही सामाजिक दृष्टि से भी पिछड़े हुए हैं। साथ ही साथ कुछ इस प्रकार की रूढ़ियां हैं, दुष्कृतियां हैं जिनसे समाज को जकड़ दिया गया है वह छुटकारा भी पाना चाहे तो छुटकारा नहीं पाता है। इसमें सबसे ज्यादा खटकने वाली जो रूढ़ि है वह है जाति-भेद और अस्पृश्यता जिनसे कि एक मानव के स्वाभिमान को ठेस पहुंचती है। मैं चाहूंगा कि शासन अस्पृश्यता को अराष्ट्रीय घोषित करे। दूसरी बात मैं यह चाहूँगा कि समाज कल्याण विभाग के लिए एक अलग से कैबिनेट स्तर का मन्त्री रखा जाये। आज प्रान्तों में जो ज्यादतियां होती हैं उनके सम्बन्ध में यहां पर मन्त्री महोदय कह देते हैं कि वह तो प्रान्तों की जिम्मेदारी है और इतना कहकर वे अपनी जिम्मेदारी से अलग हो जाते हैं। मुझे दुख के साथ कहता पड़ता है कि संविधान के अनुसार और राष्ट्रपति के निर्देशानुसार, पिछड़े हुए समाज की देखभाल करने की जिम्मेदारी केन्द्र के ऊपर रखी गई है परन्तु केन्द्र इस बात को प्रान्तों के ऊपर छोड़ देता है। यह बड़े दुख का विषय है। यदि वास्तव में आप उनका हित चाहते हैं तो डिफेन्स विभाग सरीखा समाज कल्याण विभाग बनाइये। मैं यह भी चाहता हूं

16.08 hrs

[श्री गार्डिलिगन गौड पीठासीन हुए]

कि आपने जो एक शेड्यूल्ड कास्ट, शेड्यूल्ड ट्राइव्ज़ कमिश्नर बना रखा है उसके स्थान पर अलग अलग शेड्यूल्ड कास्ट कमिश्नर और शेड्यूल्ड ट्राइव्ज़ कमिश्नर बनाये जायं ताकि सही ढंग से इन समस्याओं को हल किया जा सके। अभी तक इन बीस सालों में जो काम हुआ है वह नहीं के बराबर है। हर साल शेड्यूल्ड कास्ट, शेड्यूल्ड ट्राइव्ज़ कमिश्नर की रिपोर्ट प्रकाशित होती है। काका कालेलकर की रिपोर्ट आई थी, उसके बाद डेवर कमीशन रिपोर्ट भी आई। आपने सेन्ट्रल वोर्ड बनाया और रीजनल वोर्ड समाप्त किए। और अब सुना है कि आपने एक कम्पनी बनाई है बनिया सरीखी, हरिजनों का उद्धार करने के लिए। पता नहीं, क्या क्या होने वाला है। मुझे इन सब बातों को देख कर बड़ा दुख होता है। एक ओर आसाम के आदिवासी इसाई होते जा रहे हैं। विदेशों के दबाव में आकर वहां के लोग शासन पर दबाव डालते हैं कि हमारे लिए अलग से राज्य की स्थापना की जाए और शासन उसके सम्बन्ध में संविधान तक में संशोधन करने के लिए तैयार हो जाता है। दूसरी ओर मध्य प्रदेश है जिसका कि आसाम से ढाई गुना क्षेत्र है। वहां के आदिवासी ज्यों के त्यों पिछड़े हुए हैं। उनकी आवाज को आज कोई भी उठाने वाला नहीं है। इसीलिए आपको उनकी आवाज सुनाई नहीं देती है और न उनकी मांगों पर कोई विचार ही किया जाता है।

इसलिए मुझे बड़ा दुख होता है कि जो आदमी चुपचाप रहते हैं, उनकी बात पर कोई गौर नहीं करता है। जो आदमी जोर से बोलते हैं, उनकी आवाज़ विशेष रूप से सुनी जाती है, इसका मुझे दुख है।

दूसरी बात मैं यह कहना चाहता हूँ कि अभी जो 26 जनवरी, 1968 को राष्ट्रपति को एलायापेरूमल कमेटी की रिपोर्ट दी गई है और अभी तीन-चार दिन पहले यहां पर सदन में आई है, वह सदस्यों को अभी तक नहीं मिल पाई है कि उसमें क्या लिखा हुआ है। पर एक एक ऐक्स एम० पी० मिस्टर अच्युतन का डिस्सेंटिग नोट "योजना" में छाप दिया गया। इसका क्या कारण है ? जब हाउस में वह रिपोर्ट नहीं आई थी, एलायापेरूमल कमेटी की रिपोर्ट यहां पर नहीं रखी गई तो यह डिस्सेंटिग नोट कैसे छाप दिया गया।

"In 1965, the Government of India set up a Committee to inquire and report on untouchability in India. The Commi-

ttee's report is now before the Government. The author of this article, a member of the Committee, who submitted a dissenting note, discussed the reason for holding a different view."

इस प्रकार से वह कमेटी जो थी, उसने अनैनीमसली यह तय किया था, एक निर्णय भी किया था कि हिन्दुस्तान में छुआछूत खत्म किया जाना चाहिए किन्तु इस डिस्सैंटिग नोट के आधार पर कुछ गलत आदमियों के माध्यम से या राजनीतिक हथकंडों से सरकारी कर्मचारियों ने उस मिस्टर अच्युतन से, जो वहां एक हाई स्कूल चलाना चाहते थे और जिसके लिए ग्रांट नहीं मिली थी, एक लाख रुपये का लालच देकर यह डिस्सेंटिग नोट उनके नाम से छपवाया। जब कि इंटैरिम रिपोर्ट जो दी गई थी, वह अनैनीमस दी गई थी तो क्या कारण है कि उस कमेटी के एक सदस्य का यह डिस्सेंटिग नोट सैपरेटली "योजना" जो गवर्नमेंट पब्लिकेशन है, उसमें छाप दी गई। मैं चाहता हूँ कि इसके पीछे रहस्य कौन सा है, इसकी जांच की जाये। मैं चाहता हूँ कि वास्तविकता जो है, उसका पता लगाया जाये। अभी तक वह रिपोर्ट तो हमको मिली नहीं है, तिस पर भी कुछ हमको उससे जानकारी प्राप्त हुई है। उस रिपोर्ट में कई चीजें दी हुई है जिनसे मालूम पड़ता है कि गवर्नमेंट ने कमेटी जो बनाई थी, उसके जो मैम्बर थे, उनको सहयोग नहीं किया है। मैं उसका थोड़ा सा रिफरेंस देता हूं।

"In the end, however, we very much regret to place on record that, even though the Committee was set up by the Department of Social Welfare, there was practically very little co-operation from that Department as already pointed out earlier. The indifferent and non-cooperative attitude of that Department gradually developed into a state of active hostility even. Initially Shri S. K. Kaul, then an Assistant Commissioner for Scheduled Castes and Scheduled Tribes posted at Jaipur, was appointed to work as part-time Secretary to the Committee."

"It is noteworthy that Shri Sundaram as Member-Secretary, did not accompany the Committee in its tour. Thereafter, Shri K. Madurai, who was already working as a Research Officer for the Committee was asked to function as Secretary in addition to his work as a Research Officer. Thus, at no stage the Committee was provided with a full-time Secretary in spite of our repeated requests.

इसका मतलब यह है कि गवर्नमेंट ने स्वयं इस कमेटी को सहयोग नहीं दिया। इससे उनकी मंशा जाहिर होती है कि वह हरिजन आदिवासियों के हितों की सही ढंग से रक्षा नहीं करना चाहते हैं। यही कारण है कि 20 वर्षों की आजादी के बाद हरिजन आदिवासियों की समस्या ज्यों की त्यों उलझी हुई है।

मैं एक और प्वाइंट कंट्रीब्यूट करना चाहता हूं। हिन्दू धर्म को मानने वाले सभी व्यक्ति और दूसरे आदमी सर-नैम का उपयोग करते हैं जैसे तिवाड़ी, दूबे, चौबे, श्रीवास्तव और विभिन्न प्रकार लोग चाहे हरिजन हों या दूसरे, सभी उसका उपयोग करते हैं जिससे कि नाम को पढ़ते ही जाति, वर्ण की स्पष्ट झलक हो जाती है। यह पता लग जाता है कि यह ब्राह्मण है, यह क्षत्री है, और यह शूद्र है। इस आधार पर उनके साथ व्यवहार किया जाता है। इसलिए मैं मांग करता हूं सरकार से कि जाति सूचक सर-नैम लगाना बन्द किया जाए। इस प्रकार से थोड़ा सा एक सुधार हो सकता है आदमी के दिमाग में कि ज्यों ही वह नाम लेता है त्यों ही एक मानसिक कीड़ा रेंगने लगता है। ...(**व्यवधान**)...।

दूसरी बात मैं यह कहना चाहता हूं कि अनटचैबिलिटी ऐक्ट जो बनाया हुआ है, उसमें 50 रु० जुर्माना या 1 माह की सजा कहा गया हैं, किन्तु उसका मीनिमम पनिशमेंट क्या होगा, यह निश्चित नहीं है। कभी 10 रुपये ले लिये, कभी अदालत उठने तक की सज़ा दे देंगे लेकिन जिसके स्वाभिमान को ठेस पहुंची है उसके लिए

[श्री राम सिंह अयरवाल]

यह कुछ भी नहीं है। मैं कहना चाहता हूं कि मीनिमम पनिशमेंट उसको दी जानी चाहिए। जिससे मालूम पड़े कि कुछ होगा।

मेरे किसी भाई ने अभी शंकराचार्य के बारे में कहा है। तो मैं कहता हूँ कि शंकराचार्य ने देश के हरिजन आदिवासियों को बड़ा आघात पहुंचाया है, उनके स्वाभिमान को ठेस पहुंचाई है। मैं तो उनके सिद्धान्तों को, जिस प्रकार वे समझते है, सोचते है, बिलकुल नहीं मानता हूं क्योंकि वे जात-पांत की बात करते हैं। छुआछूत की बात कहते है। इस चीज को मैं मानने के लिए तैयार नहीं हूं। स्वामी विवेकानन्द जी ने स्पष्ट शब्दों में कहा है—

> "Him I call Mahatma whose heart bleeds for the poor ; otherwise he is a 'Dhoorth' man."

यदि उनके शब्दों को हम यहां कोट करें— वे हमारे महापुरुष थे, तो भी हिन्दू धर्म को मानने वाले थे—तो जैसे उन्होंने धूर्तमैन कहा था, यदि शंकराचार्य को हम धूर्तमैन कहें तो कोई हर्ज की बात नहीं होगी।

दूसरी चीज मैं शासन से मांग करता हूँ कि अब तक शंकराचार्य की गिरफ्तारी नहीं हो पाई है। मैं गवर्नमेंट पर चार्ज लगाता हूं। जो कांग्रेसी सदस्य, हरिजन आदिवासी सदस्य चुपचाप बैठे हैं और कांग्रेस की निष्क्रियता पर नहीं बोले, मैं उनसे कहना चाहता हूं कि यदि आप लोगों के साथ अत्याचार होता है तो आप लोगों को खड़े हो जाना चाहिए और शासन से कहना चाहिए इन दि आइज़ आफ ला, कानून की नजर में हर नागरिक समान है। क्यों शंकराचार्य के लिए विशेषाधिकार दिये जा रहे हैं। आप लोग क्यों चुप बैठे है, क्यों अपने स्वाभिमान को दबाये बैठे हैं ?

दूसरी बात जो मैं कहना चाहता हूँ वह यह है कि पटना में जो मीटिंग हुई थी और शंकराचार्य ने छुआछूत सम्बन्धी बातें कहीं, वहां पर आइ० जी० और कमिश्नर तथा डिप्टी कमिश्नर बैठे हुए थे। उन्होंने उनको क्यों नहीं पकड़ा। उन अधिकारियों को निलम्बित किया जाए। अभी तक शासन ने उन अधिकारियों को क्यों नहीं निलम्बित किया ससपेंड क्यों नहीं किया क्योंकि उन्होंने सबसे पहले कानून तोड़ा है। उसके साथ साथ उन लोगों को गिरफ्तार कर लिया जाना चाहिए जिन्होंने इस देश के 13 करोड़ हरिजन आदिवासियों के स्वाभिमान को ठेस पहुंचाई है।

दूसरी बात मैं यह कहना चाहता हूँ कि सरकार जपने प्रकाशन विभाग द्वारा छुआछूत व अस्पृश्यता को समाप्त करने के हेतु उपयुक्त चलचित्र बनवा कर देश भर में उनका प्रदर्शन कराये जिससे कि सामाजिक विषमता समाप्त हो सके। यह जो भारत में चलचित्रों का निर्माण होता है और सेंसर बोर्ड उन्हें प्रदर्शन के हेतु पास करता है उसमें इस तरह के फिल्मों के वास्ते एक प्रतिशत रख दिया जाय, उसमें 25 प्रतिशत कम से कम ऐसे फिल्म होने चाहिएं जोकि देश में से इस छुआछूत के कलंक को समाप्त करके अन्तरजातीय विवाहों को प्रोत्साहन देने वाले हों।

मैं इसके साथ ही यह भी मांग करना चाहता हूं कि जो सरकारी कर्मचारी अन्तरजातीय विवाह करते हैं यह सर्विसेज़ के मामले में उनकी एक क्वालिफिकेशन मानी जाय। ऐसे लोगों को सर्विसेज में प्राथमिकता दी जाय तभी कुछ हो सकता है, इस समस्या का समाधान संभव बन सकता है और अन्तरजातीय विवाह के मामले में थोड़ी तरक्की की जा सकती है।

यहां आज सुवह शराबबंदी के मामले को लेकर एक बहस चली थी। कांग्रेस ने इस विषय में कोई कदम नहीं उठाया। जैसा कि मंत्री महोदय ने कहा था कि कांग्रेस ने अभी चाहा है कि सात वर्ष के अन्दर शराबबंदी करेंगे। मेरा कहना है कि यह नशाबंदी लागू करने का जो सात वर्ष का लक्षय उसने अपने सामने रखा है तो इसमें ऐसा किया जाय कम से कम जिनकी

कि आय कम हो अर्थात् जिनकी आय 500 रुपये से कम हो उनके लिए आवश्यक कर दिया जाय कि उन्हें एक इनकम सर्टिफिकेट देना पड़ेगा तभी उन्हें शराब मिलेगी। आज हम देखते हैं कि गरीब किस्म के आदमी शराब का ज्यादा इस्तेमाल करते हैं अमीर लोगों की तो कोई चिन्ता नहीं है क्योंकि उनके पास बहुत अधिक पैसा रहता है लेकिन वह गरीब आदिवासी हरिजन जो कि बहुत अधिक शराब पीते हैं और उसके परिणामस्वरूप जो बुराइयां आ जाती हैं वह दूर नहीं हो पाती हैं। शासन द्वारा मैं मानता हूं कि पैसा खर्च किया जाता है लेकिन वह बेकार जाता है। इसलिए मैं सरकार से मांग करता हूं कि वह कम से कम 500 रुपये से कम आय वाले व्यक्तियों पर शराब पीने की पाबंदी आयद करदे और वह इस तरह की जो भी शराब खरीदना चाहे उसके लिए उसके पास इनकम सर्टिफिकेट होना चाहिए। इनकम सर्टिफिकेट दिखला कर वह शराब पी सकता है। कम से कम उसकी 500 रुपये से ज्यादा आय होनी चाहिए। इसके अतिरिक्त शराब के दाम भी बढ़ाने से फ़ायदा होगा।

SHRIMATI RAJNI DEVI (Raigarh): Sir, I thank you for giving me this opportunity to speak. This is my first speech and I have, therefore, naturally, turned to a subject about which I have first-hand knowledge, namely, the condition of tribal people in our country.

Some other Members have spoken on this subject and they have spoken with the advantage of much more and longer experience than I can claim. But, I feel with them for the lot of the tribals intensely and I rise to give expression to this feeling, however inadequately.

The problem of the tribals is not just a problem of making some doles—the problem is to carry the glow of freedom to millions of citizens of India who have been left behind in the march of history. The noble concept of equality which is one of the corner-stones of our Constitution has to be realised in the lines of the weakest links of our society, the tribals. Then alone will the dream of Gandhiji be realised. Then alone will socialism become a living reality. It is in this larger frame-work that we have to view the problem of the tribals.

The tribals' unrest in some parts of the country is a violent reminder of the continuance of economic inbalance and hardship faced by nearly seven per cent of the population and the need for its emotional integration. The tribal belt stretching from Raigarh to Bastar in Madhya Pradesh is caught in a new awakening. On the one side lie the Chhota-Nagpur areas of Bihar where an uneasy calm appears to prevail at the present time. The other side is Srikakulam and agency areas of Andhra Pradesh which also are not at all calm.

The tribals on the whole are peace-loving and they do not like any encroachment from outsiders in their way of life.

They would feel much happier if they are left all alone and allowed to do whatever they feel like. The unrest only comes when they are provoked.

For example, we all know how badly they have been exploited all these years due to their ignorance and illiteracy. I think if we could approach them with sympathy and with a healing touch, half the battle would be won. Instead of that, we do things for them which they do not like. This makes them more resistant towards the affluent society and the government. We go about doing things in a manner that makes our work more difficult and yields little benefit to them. What we should do is to try to provide them facilities according to their own needs and judging by their own priorities. Instead, we go by our self-drawn programmes and schemes. This, by and large, has created much discontent among them.

The second and the most important reason for the tribal unrest is due to their being exploited at the hands of various agencies, government servants and sahukars. A tribal by nature is honest to the core for which he has all along been paying a heavy price. I will tell you about the honesty-shop opened in Abhujmand area of Bastar. The shop contains their daily needs such as kanki,

[Shrimati Rajvi Devi]

kufki, salt, onions and chillies. This shop is unattended by anyone. People go there to purchase their needs and make voluntary payment for them. What is surprising, rather heartening, is that the shop is running at a profit, simply because no one has perhaps thought of cheating. Can you imagine a shop of this type in civilised areas ? When we asked the local tribals if they wanted any other items to be put in the shop, they promptly said yes: ghunghroo and cloth.

And now, they themselves say that there should be a shop keeper. Their apprehension is that if somebody did not pay proper price for the stuff purchased, it will be a slur on them and their conscience will prick. I wonder how many of us think and act likewise. And we call ourselves modern and more literate. I wish a lot of more people will follow the example of my tribals, whereby there would not be so much of misery all around us.

So Sir, what I want to say is this. That people who are so honest and truthful, think the same way for others. They have trusted the sahukars who in turn have deceived and cheated them. It is a sort of loot. So, now they have started becoming suspicious about everything and everyone. It is, therefore, due to such exploitation that the tribals react sharply and resort to violence. There is no denying that the Government does mean to improve the lot of tribals, but what is wanting is that all Government policies and programmes are not executed by the petty officials efficiently. The forest guards and patwaris, for example, are the people to come in daily contact with the tribals. But these people are themselves living under difficult conditions; so the temptation on their part to pass a bit of their burden on the helpless tribals should not surprise us. But, at the same time, it cannot be allowed to continue indefinitely.

So, Sir, I would like to make a suggestion; anyone who is sent to the tribal areas to work among them should have the heart and mind and aptitude for such work and should also have thorough knowledge of conditions there. Besides, they should also be able to freely mix with them and not make the tribals feel that some high and mighty person has come to order them about as to how they should live and think. Such petty officials, simultaneously, must be given some preferential treatment by way of extra-allowances and the like.

Then, another point which I will like to mention is about the tribals living outside the scheduled areas. These tribals, unfortunately do not get all the privileges and advantages granted to their fellow-brothers in the scheduled areas. This has also gone a long way in causing discontentment among them. It is but natural for tribals of non-scheduled areas to feel aggrieved about. The Government, in fact should have coordinated policies and programmes for all the tribals irrespective of whether they live in scheduled areas or not.

One of the most disheartening features of tribal welfare in this country has been complete lack of coordination between the Centre and the State administrations on one hand, the state administrations and local administrations on other. This has obviously led to sufferings of the tribals. For instance, the grants given to the State Governments have remained unutilised. Is it not for the Centre to question the State Governments for the lapses upto the lowest level ?

Yet, another point I want to stress is that tribals are themselves eager to take to the changing pattern of life. This can be illustrated by the simple fact that more and more schools and dispensaries are fast coming up in various tribal areas of the country. While speaking of schools, one cannot also overlook the aspect of employment potential. Several official reports have brought out the fact that despite the education, large number of tribal boys and girls face the perpetual problem of unemployment. This is a sad commentary on the state of affairs and one can only wish that this is promptly checked or else the education will prove to be a waste.

It will also hinder further propagation of education among tribals.

Lastly, I have a personal request to make to the Prime Minister. It is well over 20 years that the tribal people are anxiously awaiting to see one of their representatives as a full-fledged Cabinet Minister. I dare say that the Prime Minister is no doubt

aware of this, but I am merely conveying the anxiety of the tribals.

Before I conclude, I want to emphasise that the Centre evolves some machinery or agency to ensure that money earmarked for tribal Welfare is properly utilised and in full at that. If this did not happen, I am afraid, most of the money and material will never reach the people it is meant for. which has been the case so far. I will, at the same time, also urge the Government not to make tall promises, atleast in respect of innocent tribals and try to do things in a straightforward manner.

Thank you once again for giving me this chance to participate in the discussion. I whole-heartedly support the demands of grants pertaining to the department.

SHRI K. HALDER (Mathurapur): The reprot of the Department of Social Welfare places before us a picture that the Government is spending gradually more and more money for the upliftment of backward classes. But actually the amount is very meagre in comparison to the vast mass of scheduled caste and scheduled tribe people who are still unfed, unclad and uneducated.

Last year there was serious resentment among all sections of the members in this House against the Government for utter negligence of backward classes. As a result, the Government tasted the first defeat on an amendment moved by me during the discussion on the Report of the Commissioner for Scheduled Castes and Scheduled Tribes after 20 years. To satisfy the members and stabilise the Government, one or two ministers were included in the Ministry. But the condition of those people is still the same, if not worse.

The Planning Commission constituted a panel on the welfare of backward classes to advise on policies and programmes for the Fourth Plan. Accordingly, the Central Social Welfare Board of the Government of India decided to turn itself to a limited company. The UF Government of West Bengal is totally opposed to the idea of social welfare work being carried on under a limited company, whether charitable or not. By this, the State Board will be an advisory body. The executive powers will remain with the Company. Although the State Government will be required to bear the liabilities of the State branch, it will have no power to examine the budget of the State branch and scrutinise its expenditure. Thus the rights of the State Government over social welfare activities will be curtailed. The State Board will thus function in an advisory capacity and not in a directive capacity as at present. When this Government is declaring that the Centre will bestow more powers to the States in practice just the opposite is being done.

This will only embitter the relations between Centre and States which should be avoided in the interest of the public.

On the other hand, more than 5,000 employees of the Central Welfare Board who have been working for more than 15 years will forfeit the rights enjoyed by the employees as government servants.

So it is necessary that the Central Government should declare forthwith the employees of the Board as permanent government servants with all the rights and privileges applicable to them like pension, gratuity etc.

There is no wonder if one fine morning we see that this Government is turned into a limited company under the chairmanship of the Birlas and the Ministers as directors.

This year is being observed as the centenary of Gandhiji who had tried his best for the uplift of Harijans.

The Government now and then swears in his name and promises to fulfill his wishes. But after 22 years of independence the social evil like untouchability still prevails throughout India, at some places in a very crude form. Even in the birth place of Gandhiji at Porbander Harijans are not permitted to drink water from public taps.

The Constitution has given some safeguards for the backward classes. But these violated by the Government on some pretext or the other. They are not getting their due share in education, service or other amenities which are meant for them. Regarding overseas scholarships, higher posts in Government

[Shri K. Halder]

enterprises, officers incharge generally declare that suitable candidates are not available from the backward classes. Thus the really deserving candidates are deprived of the benifit by the Government.

The Government has failed to implement the policy of distribution of land to the peasants. As a result the scheduled castes and scheduled tribe people who are mostly peasants are not getting land. On the other hand share croppers and small cultivators are evicted. These people are tortured, their houses with their inmates burnt, women folks molested. This has become frequent happenning in our country. Superstition and evil customs of primitive nature still prevail.

The Social Welfare Minister of the previous United Front Ministry of West Bengal complained that during the preceding 20 years not a single scheduled easte of schedule tribe was taken in the Department.

The Scheduled caste and Schedule Tribe people are generally given the posts of division III and IV clerks. They are deprived of the post of Div. I and II on some pretext not to speak of higher post in Government service. Those low paid clerks who are employed are not given housing facilities. As a result they are compelled to spend major portion of their pay as house rent.

The Social welfare department totally neglected the tribal people particularly in backward States. In this connection I may mention Chattisgarh of Madhya Pradesh where many mechanised mines and factories were stablished within 10 years. But the Adivasi people are deprived of the benifit of employment in those factories. In Bastor district Bailadila is the biggest iron ore mine in Asia which earns 1,20,000 dollars per day as foreign exchange by exporting iron ore to Japan. The tribal people who constitute more than 70% of the population are not getting 2% of jobs there. The trained I.T.I. Adivasi people who were enrolled in the Employment Exchange were not employed within a year in this mine.

In regard to land, the local people are thoroughly neglected. At the time of construction of Dandakaranya project there was an understanding between the Centre and the Madhya Pradesh Government that 1/3 of the total forest land which would be under cultivation would be distributed to the landless local Adivasi people. But nobody can say how much of the 80,000 acres of land so far acquired were given to them. During the last two years the local people have been launching mass movements for land and nearly 600 Adivasis were arrested.

At this stage Government promised to distribute 30,000 acres to them, but with no effect. On the other hand 6,000 acres were given to refugees. This agitates the Adivasis very much. These people are living here in a very wretched condition due to utter poverty. There is no irrigation facility : even drinking water is not easily available. As a result there is permanent famine in this area, though mineral resources are in plenty.

Taking advantage of the exploitations of the local people by the Government and others, some interested persons are organising Chattisgarh sena like the Shiv Sena in Bombay. There is already a voice raised for separate Chattisgarh.

When the Government is talking of integration, they are practically helping disintegration of the country. So, it is the bounden duty of the Government to fulfil the legitimate demands of the people who are on the verge of extinction.

The association of Kaparia community in Bihar submitted a memorandum to the Chief Minister of Bihar in the year 1965 demanding to declare the community as Harijans. In spite of the necesary enquiries made, nothing has been done up till now.

The refugee families of East Pakistan who are mostly cultivators belonging to the Scheduled Castes were rehabilitated to the remote corners of UP, Andhra Pradesh, Rajasthan, etc. They are practically living upon the mercies of the local officers. In December last, a large number of reufugees from Hyderabad came to Delhi to place their grievances. They are given barren lands there, with very little rainfall in the year. That place is practically unfit for rehabilitation. The children of Dineshpur colony of Naini Tal have no facility to learn Bengali, their mother-tongue. Those peole will have

to be given those facilities at least so that they can settle there and live just like human beings ought to live.

Lastly, I personally know the present Commissioner for Scheduled Castes and Scheduled Tribes, who is totally opposed to the very idea of reservation for the backward classes. But I cannot understand why he holds the post which is against his philosophy. In the interests of the backward classes, he should quit the post or the Government must relieve him of this lucrative post. Otherwise, I am constrained to say that the Government have an evil motive behind it.

There has been a hot discussion about Jagatguru Shankaracharya of Puri and Guru Golwalkar. But I am not going into the intricacies of those discussions. Only, I feel there are so many laws under which we can punish the people who make wrong utterings, those who make such speeches, whatever they may be and whoever they may be and whatever their social position. Who is superior or not is not the question. In this context, I wish to mention only one thing. When Swami Vivekananda went to America and came back to our country and established some ashrams for the distressed people of our country, one man approached him and said, "आपने दरिद्र नारायण के लिए बहुत कुछ किया है, लेकिन गऊ माता के लिए क्या किया है ?" The Swamiji, in reply, only said, "Sons like you are only possible from Mother Cow and it is your responsibility."

SHRI BASUMATARI (Kokrajhar): Mr. Chariman, Sir, I have been listening since yesterday with keen interest to the debate about the Scheduled Castes and Scheduled Tribes in connection with the Demands for Grants under the Department of Social Welfare, I have no doubt about the sincerity of the Minister in charge, whom I know since 1946 from the days of the Constituent Assembly. I have also got great respect for the hon. lady Minister for her past remarkable work in the field of social works. I am glad my friend Shri Muthyal Rao is included as Deputy Minister ; I know him as a man of sincerity and responsibility.

You know, Sir, since the time of the Constituent Assembly, after the country achieved independence, many questions arose as to how to develop the Scheduled Castes and Scheduled Tribes. During the British regime, the advanced communities took advantage of the benefits of modern life from the British rule, but the scheduled Castes and Scheduled Tribes have been neglected, downtrodden and kept under darkness for centuries. The leaders of the country, under the stewardship of the Father of the Nation, thought some special provisions had to be made and thus, these special provisions have been incorporated in the Constitution, with the idea that the Constitution had to be respected and honoured by all the nation. But what have we seen ? Whenever we speak about the scheduld castes and tribes, even the officers in charge laugh at us. If a finger of a man is broken, how can he be a strong man ? Similarly, unless the whole country is developed to the same level, this country cannot be strong. Therefore, these provisions have been incorporated. But the Constitution is not honoured and respected. For more than 20 years, I have been in the Assembly and in Parliament and I know the attitude of the so-called advanced sections of the people.

The views of the Commissioner for Scheduled Castes and Scheduled Tribes have been referred to by many hon. members. Just now, we heard hon. young lady member saying that a man should be appointed who has got the aptitude to serve the interests of the scheduled castes and tribes. The man must know the heart of the scheduled castes and tribes. But the Government do not want it. Government want a man of a calibre who does not work with sincerity for the development of scheduled castes and tribes. They want them perpetually to be undeveloped, just to serve them and to plough for them. So, the question of disrespect, abuses and distrust come in. The scheduled castes and tribes know how they are exploited. They cannot relish it.

Yesterday the Shankaracharya of Puri was criticised. He is bound to be criticised ? Here is the Constitution to punish a man who goes against its provisions. But he is a hero worshipped everywhere. Not only in Puri, but everywhere he is garlanded. This is how the Constitution is respected. Therefore, I appeal to the hon. Minister and to the Prime Minister. She is not here. The tribals are

[Shri Basumatari]

under duress. They feel that they have not been given their due share and responsibility for the development of the country. They have not been given a chance to develop the country. They are all the time exploited and trampled under the feet of the so-called advanced sections of the people. I do not like to use the expression "caste Hindus".

Yesterday the lady member said, "I do not believe only the scheduled castes and tribes can develop the scheduled castes and tribes. The caste Hindus also can develop them." We do not oppose it. But hearts are hearts. I have been seeing the hearts of those leaders who have only lip sympathy and not the heart. Unless the heart is changed this Constitution is useless and hopeless and it is there only in name. Whenever I speak in the committees and commissions, I feel sometime a little delicate because they may not appreuate our feelings, but rather they will laugh at us, because neither the hon. minister nor the Prime Minister nor the officials can remove the feeling of hatred towards scheduled castes and tribes. I feel this is a cry in the wilderness.

The scheduled castes and tribes were downtrodden in British times. Now a new situation has been created by the Government since independence by starting industries and other projects in tribal areas.

While constructing these dams and some of the multi-purpose projects Tribal people in large numbers have been ousted from their homes. When the Minister is asked to give us the number of Tribal people ousted from their homes and the percentage of those people to whom they have given land, the Minister asks for notice. Why should not he ask for notice ? That only shows the approach of the Government. The apparoch is not the approach to develop these people in a missionary zeal.

Shri Swell, a man of better understanding in the Question Hour referred to the these Scheduled Tribes. I had the privilege to discuss this question. These Scheduled Tribes in the Hill areas of Assam are all Christians. I do not want to hide any facts. The question is, they have been given better education, a better standard of education with a better standard of teachers. The education imparted to us is quite different from the education imparted to them. My suggestion to the hon. Minister is that instead of wasting money in all the developmental activities at one time they should concentrate their efforts on education. If education is imparted correctly everything else will follow. I have been fighting with the Government of Assam for this. I have been fighting here also for the last fifteen years. But they are not doing it. I had the privilege of discussing with the Planning Commission also once. I put forward my suggestion to them to spend money from general sectors for their all round Development. They say that it is not acceptable to them. They only showed me what they had done for the Scheduled Castes and Scheduled Tribes, how much money they had spent on Scheduled Castes and Scheduled Tribes. But nobody looks into the question as to how the money has been utilised. This is not the money spent in schadeled castes and scheduled tribes to bring them up, to develop them to the same level as caste Hindus. If you set apart money like this and think that you have done everything for Scheduled Castes and Scheduled Tribes you cannot bring them to the level of caste Hindus in hundred years.

My suggestion is, do not take up all these developmental activities like horticulture, sericulture and so on. Instead of wasting your money on these activities in the name of developing the Scheduled Castes and Scheduled Tribes, that money should be spent on giving them better education. If that is done, I would like to tell the hon. Minister that he would be worshipped by the Scheduled Castes and Scheduled Tribes. I wrote to the Prime Minister that our people were feeling frustrated because they were not given any chance to share responsibility in the Cabinet. The hon. lady Member who preceded me said that when the suggestion was put to the Prime Minister she simply laughed. I showed the letter that Pandit Nehru wrote to me where he had said that when the time comes according to him the Tribal people must have a share in the Administration.

Sir, the time will come. If it does not come soon we will have to face the same situation in every Tribal area as in some of the other areas now. It is not that the

Tribal people are weak and inefficient. They are more turbulent and more powerful than the people of the Hill areas of Assam. Still the Tribal areas with plains are not recognised. I warn you, if you do not take steps in time a time will come when you will have to face the same situation.

What about services ? They say they have given sufficient position in the services also. See percentages 2.21 for Scheduled Castes in Class I and 0.65 for Scheduled Tribes in Class I. In Class II the percentages are only 2.95 for Scheduled Castes and 0.38 for Scheduled Tribes.

This is the development or result despite the reservation in the services. What is the position in the field of education ? For the whole of India it has risen from the percentage of 5 during the British times to 24 now while for the tribals and scheduled castes it has gone up only from 8 to 10. This is the education you have given. The caste Hindus are not able to appreciate the problems of educated tribals. Because they come from poor families, they do not know how to speak or behave properly. They also suffer from inferiority complex. So, the down-trodden socially disabled are not able to compete with the others for class 1 or class 2 posts or for the IAS examination. They should be excused.

Therefore, if you are sincere in this matter, if you want all the communities in the country to develop, if you want the country to progress as a whole, then you have to allow these people to come up to the level of the other people by giving them all facilities. If you are not going to do it, what is the use of talking here ? It will result in nothing. Therefore, my appeal to the Government is this : do justice to these people and be sincere in implementing or executing what you promise. Do not laugh at their demands; try to fulfil them as much as possible and as early as possible.

SHRI K. LAKKAPPA (Tumkur) : Mr, Chairman, at the outset I would like to say that I have heard speeches made by hon. Members on both sides of the House. Now I have no hesitation in saying that the mutts and monasteries are ruling our country. It is not a democratic set-up that is ruling us but it is the mutts in this country that are ruling us. Those mutts have created a society of the higher caste, higher class and higher community and the downtrodden are languishing in this country. This is the situation which the misrule of Congress for twenty years has brought about.

The hon. Members who participated in this debate have bitterly criticised the Sankarachrya. Why criticise only Sankracharyya ? It is not he alone who is creating hatred or advocating untouchability in this country. There are several Swamijis, including Golwalkar, who are advocating this. Recently Shri Jaiprakash Narayan made a statement...

SHRI KANWAR LAL GUPTA (Delhi Sadar): Sir, on a point of order.

SHRI K. LAKKAPPA : Why not they tolerate us for some time ? We have suffered humiliation in this country for so long.

MR. CHAIRMAN : What is the point of order ?

श्री कंवरलाल गुप्त : अध्यक्ष महोदय, मेरा प्वाइंट आफ आर्डर यह है, जैसा कि अभी माननीय सदस्य लकप्पा साहब ने कहा कि अनटचेबिलटी के बारे में श्री गोलवलकर का मत भी शंकराचार्य से मिलता है, मेरा कहना यह है कि यह बिलकुल गलत है। आज हिन्दुस्तान टाइम्स में उनकी स्पीच छपी है जिसमें उन्होंने स्पष्ट तौर से कहा है कि मैं अनटचेबिलिटी को बिलकुल नहीं मानता हूं और मैं यह समझता हूं कि अगर हिन्दू सोसाइटी को जिन्दा रहना है तो अनटचेबिलिटी को खत्म करना पड़ेगा। इसलिए मैं आपकी आज्ञा से सदस्य महोदय से कहूंगा और मैं पढ़ना भी चाहता हूं :

> "Asked whether he would use the RSS to end untouchability, Mr. Golwalkar said many so-called untouchables were full-time RSS workers and participating in the community dinners held from time to time. 'I do not believe in untouchability and have been working with the help of the entire organisation to end it,' he added."

[श्री कंवरलाल गुप्त]

सभापति महोदय, इसके बाद यह पोलिटीकल स्पीच नहीं होनी चाहिये, यह पोलिटीकल-गेन नहीं होना चाहिये ।

17 hrs.

SHRI K. LAKKAPPA : Very recently, Jaya Prakash Narayan, the Socialist leader of this country and a respectable man, has made a statement that the RSS and the RSS Chief, Golwalkar, are creating hatred in this country.

MR. CHAIRMAN : He has explained it.

SHRI K. LAKKAPPA : Why did the RSS and Shri Golwalkar and the Jana Sangh Members here not repudiate the statement made by Shri Jaya Prakash Narayana very recently ?

We have got the constitutional guarantees under articles 332 to 340 but the constitutional guarantees have so far been respected to oppress and suppress these classes. More than ten crores of Scheduled Castes and Scheduled Tribes and millions of people of the backward communities, even after 22 years of independence, are still striving for their rights. Where is equality of opportunity ? Where are people free from the stigma of colour, caste and creed ? What is the classless society that they have created in this country ?

Here I would like to quote an important paragraph where it has been mentioned :—

> "Then came the major and bitter attack on the Hindu reactionaries. The Conference declared that the *Manusmriti* which directed molted lead to be poured into the ears of such Shudras as would hear or read the *Vedas*, and which decried the Shudras, stunted their growth, impaired their self-respect, and perpetuated their social, economic, religious and political slavery, be publicly burnt." (*Interruption*)

Further,

> "Yet no Brahmin loses his high and undefiled prestige in the society even if he runs cloth-shops, medical pharmacies, dairies, hotels, perfumery and cutlery shops. Even Tilak, who had sponsored a textile mill, never upheld the right of the non-Brahmins to *Vedic* forms of worship, of the study of the *Vedas* by the non-Brahmins !"

This is how they have developed society and I blame this Government for that.

I want to know whether this Government would investigate the position of swamijis in this country. There are several swamijis who hold a high position in this society; they claim themselves to belong to a superior class and they are above God. The Congress cannot solve the problem of untouchability. The Congress President, Shri Nijalingappa, with one State Minister of this country is going to attend a function on the 2nd of next month which is to be held by one Bhantanala Siva Yogi. This swamiji is indulging in treacherous activities in Mysore State. He is creating caste hatred in society and is having all sorts of nefarious activities including the manufacture of fake notes. This swamiji wants to say that he is even above Basavanna and Basveswara. Basveswara did not create a society which advocated untouchability in this country. But this swamiji goes even above him. Shri Nijalingappa wants to go and preside over a function organised by him. I am giving this instance to show how the Congress Government cannot wipe off untouchability in this country. This swamiji's name is One lakh ninetysix thousand Ganalingapuja Bhantanala Siva Yogi.

17·05 hrs.

[MR. DEPUTY-SPEAKER *in the Chair.*]

There is one Singheri *Math* in my State and that *Math* is also a fabrication of all these things. There are agents of Shri Shankaracharya and they are advocating the same theory. So many political parties draw inspiration. If any political party in this country draws any inspiration from Swamijis and these *Maths*, I say, it should be banned in this country. Any such political party has no right to exist in the country. If I had been the Minister, or the Prime Minister, I would have smashed these *Maths* in Mysore and also in the rest of the country. What has the Congress Government been doing ? It is doing nothing for the removal of untouchability. So many untouchables in the country have been suffering on account of this stigma. There is no social reform in

this country; there is no educational system in the country; there are no social school in the country. We have been spending Rs. 345 crores in the Fourth Plan. Where does the money go ? It does not go into the hands of any Scheduled Castes and Scheduled Tribes men. The people who are creating a class society are eating away all the money in the country.

I would like to quote one instance. It has been reported in the newspapers—everyone will bow his head in shame—which says, "Village where Harijans are still untouchables."

I quote:

"Bent with age, Bhagwanti, a 60-year-old Delhi woman, yesterday stood before the village panchayat as an accused. Her offence ? She had walked over village fields against the wishes of her high-caste neighbours......
what is the punishment ?—

"......She was convicted and fined Rs. 1.25. Her husband paid the fine. This was the first time in the 400-year-old history of Wazidpur Thakuran village that a woman had been brought before the bar of the panchayat. And this happened only 13 miles away from Parliament which has banished untouchability and declared it a criminal offence."

Further, I would like to quote :

"Bhagwanti was not alone in the dock. With her were two other Harijan women. They had also been charged with the same "offence" and given the same punishment. The decision of the panchayat was not unanimous......"

Then, the report says :

"A few days ago the panchayat had announced it by the beat of drum that no Harijan could walk over the fields, including the common land. The Harijans were also forbidden to go to the fields to ease themselves......"

—that is called 'Nadirshahi', 'Nadirshahi' in Delhi which is very near to Parliament. We have got sovereign Parliament here. What is the solution that we have made to wipe out untouchability in this country ? I ask that.

Again, I would like to quote another thing...

MR. DEPUTY SPEAKER: Please try to conclude now.

SHRI K. LAKKAPPA: This is a very important point.

MR. DEPUTY SPEAKER: You have already exceeded your time-limit. Please conclude in two minutes.

SHRI K. LAKKAPPA: I am concluding. We have created such a society. The Harijans, the Scheduled Castes, the Scheduled Tribes all these people, have been kept by the Congress Government only to vote for Congress. Even at the time of election campaign, they says, "Vote for Congress". What has the Congress Government done for these Harijans ? I would like to bring a naked incident which has happened recently in my hon. friend, Mr. R, K. Birla's constituency—a famous industrialist; he knows the fact—which says:

"A Harijan lady named Santodevi, aged 23 years, was raped by one Chowdhari Nihal Singh on 19-3-69 in Bhadra Tehsil of Ganganagar District in Rajasthan..."

Out of shame and hatred, she along with her child jumped into the well and were drowned. That the lady and the child committed suicide is a shame. Even today the culprits are moving freely and those culprits are **.

SOME HON. MEMBERS: Shame, shame !

SHRI K. LAKKAPPA: Is it correct to say that untouchability in this country has been wiped off ? I would like to suggest this, if the hon. Minister, Shri Govinda Menon, and his Ministry are not thick-skinned.

** Expunged as ordered by the Chair *vide* Col...310

[Shri K. Lakkappa]

Let the Government of India institute an inquiry to find out the assets and liabilities of the mutts in this country, how many mutts are encouraging caste system and hatred in this country...

SHRI K. NARAYANA RAO (Bobbili): I rise on a point of order. My hon. friend, Mr. Lakkappa, has given a particular incident of a very shocking character. In that context, he has also informed the House that the unfortunate lady had committed suicide. In that context he also mentioned that the culprits were **, There is no machinery for him to know who that particular person was. He should not bring in ** and connect with it a gruesome incident. I object to this.

SHRI RANDHIR SINGH (Rohtak): Those remarks should be expunged.

SHRI K. LAKKAPPA : When the Congress Government is still ruling the country...(*Interruptions*)

SHRI RANDHIR SINGH : This gentleman should be taught a lesson. (*Interruption*)

MR. DEPUTY-SPEAKER: So far as that shocking incident that you mentioned is concerned, there is no objection; you have brought the case before this House and it is really a case which the Government should look into.

SHRI RANDHIR SINGH : He must tell the name. I insist on that. Otherwise, he must withdraw his remarks or the remarks must be expunged. It is a question of prestige.

MR. DEPUTY-SPEAKER: Mr. Lakkappa, you referred that the alleged offenders were such and such people and that they were moving about. Unless you are prepared to substantiate your charge by submitting names otherwise, it would not be proper for you to say like that.

SHRI RANDHIR SINGH : No question of proper or improper. He must disclose the name. I want to know who was that person.

SHRI R. K. BIRLA (Jhunjhunu) : On a point of clarification.

श्री शिव नारायण (बस्ती) : उपाध्यक्ष महोदय, मैं लीगल प्वाइन्ट पर जा रहा हूं। उन्होंने ** नहीं कहा बल्कि ** कहा है।

**

(व्यवधान)...

SHRI R. K. BIRLA : The incident, which Mr. Lakkappa has just now narrated. has taken place in Bhadra tehsil of Ganga. nagar district of Rajasthan. The name of that lady, Santodevi, is correct. She committed suicide by jumping into the well with her three year old daughter on account of shame and hatred. The name of the gentleman who did something wrong, which I cannot express, was Mr. Nihal Singh Chaudhury. Whether he ** I have no information. But, in this connection, I would certainly like to say that, a few months back, in Chana Basti in Bhadra, one Mr. Hans Raj, an M. L. A. of that district from Congress side, did try to do something wrong to the Harijan people...

SHRI K. NARAYANA RAO : That is different. (*Interruptions*).

SHRI R. K. BIRLA : I must explain the whole position...

SHRI BUTA SINGH (Rupar) : That should not be allowed to go on record.

MR. DEPUTY-SPEAKER : So far as the case referred to is concerned you have given the information. I will request Mr. Lakkappa...

श्री साधू राम (फिल्लौर): यह क्या तमाशा बना रखा है... (व्यवधान)...

MR. DEPUTY-SPEAKER : What you have said, that should go.

SHRI RANDHIR SINGH : This is a very serious matter. (*Interruptions*).

** Expunged as ordered by the Chair, *vide* Col...

MR. DEPUTY-SPEAKER: Mr. Lakkappa, this is a general charge made for committing such an offence. Will you please withdraw it ?

SHRI K. LAKKAPPA: He is **, I said.

MR. DEPUTY-SPEAKER : How do you know ? Nabody knows that.

SHRI K. LAKKAPPA : I will pass on the information to you. Will the hon. Minister concede an inquiry ? *(Interruptions)*

MR. DEPUTY-SPEAKER : That is a different matter—your demand for an inquiry. It is very legitimate. The information given by the representative of that Constituency says some man was there. You cannot make a general charge like this.

श्री शशि भूषण (खारगोन): इंक्वारी होनी चाहिए। इसमें क्या एतराज की बात है ? जो कल्प्रिट हो उसको सजा मिलनी चाहिए। ये बिरला वाले गरीबों की अस्मत लूटते हैं।

SHRI R. K. BIRLA : My/friend just now said बिरला वाले गरीबों की अस्मत लूटते हैं। This is something I object to... I take objection to that... (**व्यवधान**) ...

MR. DEPUTY-SPEAKER : I take it that you have withdrawn that general allegation you made.

SHRI K. LAKKAPPA : I will pass on the information to the hon. Minister.

MR. DEPUTY-SPEAKER : If is discovered in an inquiry and is sustained, you are perfectly right in saying 'Institute an inquiry'. 'He has given the name. But when you said that he is such and such, that has not been proved. You will have to withdraw it. No further argument. *(Interruptions)*

श्री रा० कृ० बिरला : बिरला गरीब आदमियों की अस्मत लूटते हैं, ऐसा उन्होंने कहा है। शायद आप अस्मत लूटने का मतलब नहीं समझते हैं। अगर वास्तव में उन्होंने ऐसा कहा है तो वे अनकन्डीशनल माफी मागें। ...(**व्यवधान**)...

AN HON MEMBER : Has Mr. Lakkappa withdrawn it, Sir ?

MR. DEPUTY-SPEAKER : Both of them are going to withdraw. If I allow such absolutely unwarranted expressions without any proof on the floor of the House. I do not think we are keeping the dignity of the House. Will you withdraw or I will expunge it. Are you withdrawing or not ?

SHRI K. LAKKAPPA : One minute Sir. Some how I used the word ** Is it unparliamentary ?

MR. DEPUTY-SPEAKER : It is not a question of parliamentary or unparliamentary. This argument is not sustainable here. As I have already said, at the present moment it has no substance. If you bandy it on the floor of the House, it will not be tolerated, whether it is parliamentary or unparliamentary. It stands expunged.

श्री शशि भूषण : उपाध्यक्ष महोदय, बिरला परिवार के किसी भी व्यक्ति के खिलाफ मेरे दिल में ऐसी कोई भावना नहीं है। मैं एक सिम्बालिक पूंजीपति इसका अर्थ समझता हूं और उसी भावना से मैंने कहा था कि पूंजीपतियों ने यह किया है। अगर उनको बुरा लगा है तो मैं इसको वापिस लेता हूं।

MR. DEPUTY-SPEAKER : Let us end it here. Mr. Lakkappa, your speech is over.

SHRI K. LAKKAPPA—*rose.*

MR. DEPUTY-SPEAKER : I was prepared to give full latitude. Even now, if you apologise I will allow you two minutes to conclude your speech. You will have to apologise to this House.

** Expunged as ordered by the Chair, *vide* Col 310

SHRI LAKKAPPA—*rose*

MR. DEPUTY-SPEAKER : I am not prepared to listen to you. Please resume your seat. (*Interruption*) No arguments. Do you want to apologise ? Are you prepared to apologise ?

SHRI K. LAKKAPPA : I have got the information on the phone. I got the information that he is ** If he is not. ** I am not worried. But anyhow...

MR. DEPUTY-SPEAKER : Without any substance, without any evidence, you cannot say. Mr. Uikely.

श्री मोलहू प्रसाद (वासगांव) हमारा व्यवस्था का प्रश्न है। कई सदस्यों ने यह भावना व्यक्त की हैं कि समाज कल्याण मन्त्री ने इलायापेरूमल की रिपोर्ट सभा-पटल पर रख दी है पर अभी प्रकाशन विभाग से हमको सूचना मिली है कि वह रिपोर्ट अभी आई ही नहीं है। समाचार पत्रों में भी यह प्रकाशित हुआ है। तो वह रिपोर्ट क्यों नहीं आई ?

MR. DEPUTY-SPEAKER : That information you can find out from Distribution Branch.

SHRI SHEO NARAIN : Go to the Library.

श्री साधूराम : मिस्टर डिप्टी स्पीकर, सोशल वैलफेयर डिपार्टमेंट की डिमांड पर आज बहस हो रही है। लेकिन यह बात सही-सही और साफ है कि इतने बड़े देश में हजारों लोग खराब भी हैं, अच्छे भी हैं, बुरे भी हैं, कांग्रेसी भी हैं और गैर-कांग्रेसी भी हैं। ये धर्मपुत्र युधिष्ठिर कहां से आ गए। मैं यह सवाल करता हूं कि 15 करोड़ आदमियों की लड़कियों के बारे में यहां जिक्र करते हैं, यह गैर-कानूनी बात है। इनके क्या लड़कियां नहीं हैं। आप इसकी इजाज़त कैसे दे रहे हैं।

MR. DEPUTY-SPEAKER : I have already said I will expunge. I asked him to apologise. What else can I do ?

श्री रणधीर सिंह : लड़कियों का नाम नहीं लिया जाना चाहिए। शैडूल्ड कास्ट की लड़कियां हमारी लड़कियां हैं।

SHRI S. M. SOLANKI (Gandhinagar) : He has insulted a sucheduled caste lady. The second things is this : he wants to demoralise ** For these two reasons, he must withdraw his words. Otherwise he must apologise.

MR. DEPUTY-SPEAKER : I will expunge it. That is all. Mr. Uikely.

SHRI K. LAKKAPPA : Sir, I will conclude my speech.

MR. DEPUTY SPEAKER : You have already concluded.

SHRI K. LAKKAPPA—*rose*.

MR. DEPUTY-SPEAKER : Please resume your seat. Mr. Uikey.

श्री रणधीर सिंह : शैडूल्ड कास्ट की लड़कियां हमारी लड़कियां हैं। आप इन मेम्बरों को कंडैम कीजिए जो इस प्रकार कहते है।

MR. DEPUTY-SPEAKER : Do understand the meaning of the language that I have used ? I have already condemned. I have said that any such utterance without any substance in it, without any evidence, should not go. I have already said so. Now, Mr. Uikey.

श्री मंगरू उइके (मंडला) : उपाध्यक्ष महोदय, समाज कल्याण मंत्रालय की अनुदानों की मांग का मैं समर्थन करने के लिए खड़ा हुआ हूं और उनके नोटिस में आदिवासियों की कुछ खास-खास समस्याओं को लाना चाहता हूं जिसके ऊपर वह विचार करें।

आदिवासियों के जीवन के तीन मुख्य अंग

** Expunged as ordered by the Chair, *vide* Col...310

थे। एक जंगल की उपज और जंगल में रहकर। दूसरा पशु-पक्षी पालन और तीसरा पिछड़ी हुई किसानी। अब जंगलों के कायदे जिस दिन से हमारी स्वतंत्रता शुरू हुई, उस दिन से इन कायदों में परिवर्तन हुआ। जो जंगल में, आदिवासी मुफ्त में फल, कन्द-मूल खाकर रहते थे, वे कायदे बन्द हो गये। वह हम कर नहीं सकते।

दूसरा जीवन का अंग हमारा पशु-पक्षी पालन था। चरी (ग्रेफिंग) के ऐसे कानून बने जिससे हम पशु-पक्षी पालन नहीं कर सकते। पशु पालना हमारे लिये मुश्किल हो गया और वह भी हमारा जीवन का धंधा बहुत हद तक कम हो गया।

तीसरा जीवन का अंग हमारा था पिछड़ी किसानी। इस किसानी में जो हमारे आदिवासियों में शराब आदि पीने का व्यसन है, उसके कारण हमारी सुधरी हुई ज़मीन साहूकारों, दुकानदारों के पास चली गई। उसके बचाव के लिए 1916 में एक लेंड रैगुलेशन ऐक्ट बना था जिसके अनुसार हमारी ज़मीन कोई कब्जे में नहीं ले सकता था। अब क्या होता है कि हम दूसरे से कर्ज न लेते हुए कोआपरेटिव बैंक से कर्ज लेते हैं और कोआपरेटिव बैंक को यह अधिकार है कि हम अगर उस कर्ज को न दें तो वह हमारी ज़मीन को नीलाम कर देता है। साहूकार लोग नीलाम नहीं कर सकते थे।

इस मंत्रालय में आदिवासियों के कर्ज मुक्ति के लिए जो तरीके निकालने हैं वह सही ढंग से नहीं निकाले गये। बैंक वाले आदिवासियों को तब तक कर्ज नहीं देते हैं जब तक कोई नान-ट्राइबल उसकी ज़मानत न दे क्योंकि आदिवासियों की ज़मानत ली नहीं जाती। उसकी ज़मीन कायदे के अनुसार कोई ले नहीं सकता, इसलिए गैर आदिवासियों के पास जाना पड़ता है।

दूसरी बात, हमारे राज्य की लैंड रैवेन्यू ऐक्ट में 165 एक धारा है और उस धारा में किसी भी काश्तकार की ज़मीन लगातार किसी ने तीन साल में यदि दो साल भी लगातार जोत ली, तो वह ज़मीन उसके नाम हो जाती है। इस कारण आदिवासियों की जमीन तेजी से गैर आदिवासियों को जा रही है। मैं 5-6 ज़िले घूमकर आपको यह बता रहा हूं कि हज़ारों काश्तकारों की ज़मीन, आज इसी तरीके से बैंक के द्वारा नीलाम हो रही है, या ज़मीन का हस्तांतरण हो रहा है।

हमारे मध्य प्रदेश में 5 क्लास हमारे आदिवासियों के हैं। एक भील एरिया है झाबुआ का। हमारे प्रदेश में एक रिसर्च इंस्टीट्यूट है। रिसर्च इंस्टीट्यूट ने आज तक कोई ऐसा काम नहीं किया कि इस झाबुआ सब-डिवीजन में भील लोग रोज एक हत्या क्यों किया करते हैं? वहां दो सैशन जज हैं एक अलीराजपुर सब-डिवीजन में ही है। हिन्दुस्तान के किसी भी एक सब-डिवीजन में दो सैशन जज नहीं हैं। दो सैशन जजों के होते हुए भी उनको रोज इतना काम रहता है कि सिर्फ मर्डर के मामलों पर ही बोर्ड में विचार होता है। तो यह रिसर्च इंस्टीट्यूट का काम था कि यह खोज करता कि यह भील लोग रोज क्यों हत्या करते हैं। इस हत्या के लिए कोई कारण नहीं रहता। मुझे वहां पर दो कारण देखने को मिले। एक तो वह अपने जीवन से बिलकुल परास्त हो गये हैं, उनके जीवन में किसी किस्म का आनन्द नहीं रहा—न ज़मीन का, न रहने का, न कपड़े का। सब लोगों ने लूटकर उनको नंगा कर दिया है। यह होते हुए भी ज़मीन उनकी ट्रांसफर नहीं हुई। अनुसन्धान विभाग ने देखा नहीं कि झाबुआ की ज़मीन का हस्तांतरण क्यों नहीं हुआ। इसका एकमात्र कारण मेरी समझ में आया कि हर भील अपने हाथ में 6 बाण और धनुष लेकर चलता है। उसको लेकर चलने का उसको एक शौक है। उसके पास 6 बाण और धनुष होने के कारण उसकी ज़मीन को कोई छीनने का साहस नहीं करता है।

दूसरा बस्तर का विभाग है। उसमें दो बार

[श्री मंगरू उडके]

गोली कांड हुआ। हमने राजा को दोष दिया। लेकिन आखिर राजा के कहने पर आदिवासी क्यों चलते हैं, इसका ख्याल हमारे रिसर्च इंस्टीट्यूट वाले अधिकारियों ने नहीं किया।

यह बिलकुल सत्य बात है कि वहां के जो आदिवासी लोग हैं वह भारत में सबसे अधिक पिछड़े हुए हैं। वे अर्धनग्न हैं। किसी बात को समझते नहीं हैं। उनके पास इतनी ज़मीन थी और उसके ऊपर जो टीक के झाड़ थे उसके बारे में मैं बतलाना चाहता हूं कि एक आदिवासी आदमी जिसका कि 5000 रुपये का जंगल था, सागौन का झाड़ था उसकी 5000 रुपये की बिक्री को रोककर गवर्नमेंट के नोटिस से जब वह नीलाम किया गया तो वही झाड़ का जंगल 3 लाख 2 हजार रुपये में जाकर बिका। इस तरह के सागौन के झाड़ वहां आदिवासियों की ज़मीन पर लगे हुए हैं। एक सरकारी सर्वे के अनुमान के अनुसार बस्तर में आदिवासियों की ज़मीन के ऊपर कोई 50 करोड़ रुपये की लागत के झाड़ लगे हुए हैं। उनकी देखभाल आदि के लिए वह बन विभाग क्या कर रहा है? वहां बस्तर में चार फौरैस्ट डिवीजन बनाये हुए हैं। 4 डिवीजंस की तीन करोड़ रुपये की इनकम होती है। मैं अभी वहां देखकर आ रहा हूं। फौरैस्ट डिपार्टमेंट वाले उनके खेत के बीच में बिलकुल लाइन डाल लेते हैं। वह लाइन जोकि उनके खेतों पर होती है वह फौरैस्ट डिपार्टमेंट की होती है जोकि इस तरह से आदिवासियों के खेतों में डालकर उनके झाड़ सर्वे लाइन में ले लेते हैं। फौरेस्ट के बड़े अफसरों को जब इसके लिए कहा जाता है तो वह कहते हैं कि उस लाइन से ट्राइबल्स के झाड़ आदि को कोई नुकसान नहीं होगा लेकिन छोटे अफसर कहते हैं कि अगर तुम इधर के झाड़ काटोगे या इधर को तुम्हारे बैल आदि चरने के लिए आयेंगे तो तुम्हारे ऊपर हम जुर्माना करेंगे और तुम्हारे खिलाफ कार्यवाही करेंगे। इसीको लेकर हमारा एक नौजवान मार दिया गया। आदिवासियों में इस बात को लेकर बहुत असन्तोष है कि जो उनके टीक के कीमती झाड़ हैं वह जंगल वाले ले रहे हैं। मैं एक हाई पावर कमीशन में गया था और मैं वहां लोगों से अलग अलग इस बारे में मिला था और जांच पड़ताल की थी और उसी आधार पर मैं यह बात इस हाउस के सामने रख रहा हूं।

हालत यह है कि वहां किसी के पास माकूल नकशा नहीं है और उसके अभाव में सदा से आदिवासियों को बेवकूफ़ बनाया जाता है और उनसे उनकी ज़मीनें और झाड़ नाजायज़ तौर पर ले लिये जाते रहे हैं। पहले भी जब वह राजा के पास जाते थे तो वह राजा भी अपने स्वार्थ वश उन्हें लूटता खसोटता था। जब आदिवासी यह जुल्म बर्दाश्त नहीं करते थे और उसके खिलाफ़ अपनी आवाज़ उठाते व आंदोलन करते थे तो उन पर गोलियां चलती थीं। चुनांचे आदिवासियों के ऊपर कई बार गोलियां चलीं हैं।

जिन्होंने वहां के बारे में सर्वे किया है और हालत को देखा है उन्होंने लिखा है कि आदिवासियों में काफ़ी पिछड़ापन विद्यमान है। मैं खुद अपनी बतलाऊं कि चूंकि मैं मंगल में पैदा हुआ था इसलिए मेरा नाम मंगरू रक्खा गया। इसी तरह झाड़ के ऊपर जो बच्चा पैदा होता है उसको झाड़ नाम दे दिया जाता है। गोबर फेंकते वक्त अगर बच्चा पैदा हो गया तो उसे गोबरा नाम दे दिया जाता है। इसी तरह खेत में काम करते हुए बच्चा पैदा हुआ तो उसे खेतू नाम दे दिया जाता है। दूसरी जातियों में जहां गर्भवती स्त्रियों को 10-12 दिन पहले से बिलकुल आराम कराया जाता है वहां हमारी आदिवासी बहनें और माताएं आखिरी दिन तक जंगल में बाहर जाती रहती हैं। मैंने देखा है कि झाड़ के ऊपर बच्चे का जन्म हुआ और माता को नीचे उतरना पड़ा है। मैं इस सदन के सारे संसद सदस्यों से और भारत के सभी सभ्य लोगों से प्रार्थना करूंगा व अपील करूंगा कि हमारे देश में एक बैल की माता अर्थात् गौ माता के लिए जितनी चिन्ता की जाती है उसकी अगर

चवन्नी भर भी चिन्ता हमारी आदिवासी मां, बहनों के लिए की जाय तो आदिवासी लोग उस उपकार को कभी नहीं भूलेंगे और हम बड़े अनुगृहीत होंगे। लेकिन दुःख का विषय है कि ऐसा नहीं किया जा रहा है।

इस बात से इंकार नहीं किया जा सकता है कि ईसाई पादरियों द्वारा आदिवासियों को राहत पहुँचाने का काम किया जा रहा है। लेकिन आदिवासियों को जो वह पैसे आदि की लालच देकर उनका धर्म परिवर्तन करते हैं मैं उसका सख्त विरोधी हूं। मैं यह मानता हूं कि हम आदिवासियों का जो अपने, मां, बाप दादा का धर्म है उसे किसी भी हालत में नहीं छोड़ना चाहिए और हर हालत में उस पर जमे रहना चाहिए इसलिए जहां तक यह ईसाई मिश्नरीज़ द्वारा आदिवासियों को ईसाई बनाने का सवाल है मैं उसके एकदम विरुद्ध हूं। यह धर्म परिवर्तन की बात बुरी है। कुछ माननीय सदस्यों ने यहां पर श्री शंकराचार्य का भी जिक्र किया है कि वह चातुर्वर्ण के प्रतिपादक हैं। यहां मैं बिलकुल स्पष्ट कर दूं कि जहां तक हम आदिवासियों का ताल्लुक है हमने यह चातुर्वर्ण व्यवस्था कभी मान्य नहीं की। हमने कभी भी चातुर्वर्ण व्यवस्था को मान्य नहीं किया और यही कारण है कि हम दूर जंगल और पहाड़ों में हट गये। लेकिन हमने अपने धर्म में आस्था दृढ़ रक्खी और आज जो हमारे किन्हीं लोगों को दूसरे धर्मों में इस तरह से चला जाना पड़ता है वह बहुत दुःख की बात है। लेकिन मैं इस बात से भी इंकार नहीं कर सकता और मुझे कई जगह देखने को मिली कि आदिवासियों में अगर मानवता के नाते कोई काम करता है तो यह ईसाई मिश्नरीज़ ही करते हैं। वह उनके लिए स्कूल चलाते हैं, उन्हें फ्रीशिप्स और स्कालरशिप्स देते हैं। लेकिन वह जो उनके द्वारा धर्म परिवर्तन होता है वह एक बुरी चीज़ है। हमारे मध्यप्रदेश में सन् 1951 की मर्दमशुमारी में 86,000 ईसाई थे जोकि सन् 1961 की मर्दमशुमारी में 1 लाख 96 हजार हो गये यानी वह दुगने से ज्यादा इन दस सालों में बढ़कर हो गये ब्रिटिश गवर्नमेंट के ज़माने में अर्थात् डेढ़ सौ या दो सौ साल में जहां वह ईसाई केवल 86000 ही हो सके वहां स्वतंत्रता के इस ज़माने में इतना बड़ा कनवरशन हुआ कि उनकी तादाद दुगने से ज्यादा हो गयी। इस मंत्रालय को इस बारे में गम्भीरतापूर्वक सोचना चाहिए कि ऐसा क्यों हुआ और यह आदिवासी लोग ईसाई धर्म में इतने अधिक कनवर्ट क्यों हुए? ईसाई 10 सालों में दुगने से भी ज्यादा हो गये उसका आखिर कारण क्या है?

यह ईसाई मिश्नरीज़ हमारे आदिवासी और हरिजन बच्चों को फ्रीशिप देते हैं, स्कालरशिप देते हैं। आज हमारे बच्चों को यह फोटो की, मैडिकल सर्टिफिकेट की और कास्ट सर्टिफिकेट की ज़रूरत होती है और उनको प्राप्त करने में बड़ी दिक्कत पेश आती है। यह फोटो, मेडिकल और कास्ट सर्टिफिकेट के लिए 50 रुपया देहातियों के पास से ले लेते हैं। उन्हें सर्टिफिकेट्स के लिए 15-15 और 20-20 रुपये देने पड़ते हैं। जब उनके पास इतना रुपया नहीं होता है तो वह बेचारे लाचार होकर ईसाई मिश्नरीज़ के पास चले जाते हैं और वहां बिना किसी खर्च के यह तीनों चीजें आदिवासी लोग प्राप्त कर लेते हैं और वह मिश्नरीज़ कालिजेज़ में उन्हें ऐडमिशन भी दिला देते हैं। इससे वह गरीब हरिजन उनके अहसान से दबकर अपना धर्म परिवर्तन कर लेते हैं। वह शिक्षित युवक अपना धर्म परिवर्तन कर लिया करते हैं। यही कारण है कि हमारे यहां के एजुकेटेड आदिवासी युवक बड़ी आसानी से अपने को कनवर्ट करके ईसाई धर्म स्वीकार कर लेते हैं। यही सबब है कि सन् 1951 से लेकर सन् 1961 तक अर्थात् दस साल में एक लाख या सवा लाख के करीब आदिवासी युवकों ने ईसाई धर्म स्वीकार कर लिया है। रिसर्च इंस्टीच्यूट का यह काम है कि वह इसे देखे कि यह इतना अधिक धर्म परिवर्तन क्यों हुआ है? ज़मीन गई, जंगल गया और हमारा धर्म भी इस तरह से जा रहा है। मैंने पिछले दिनों यहां पार्लियामेंट में कहा था कि अगर ईसाई मिश्नरीज़ की सहायता के कारण

[श्री मंगरू उइके]

हमारा धर्म जाता है तो फिर हमें उनकी सहायता नहीं चाहिए। धर्म खोकर हमें तुम्हारे स्कालरशिप्स और फ़ीशिप्स आदि नहीं चाहिएं। सरकार का यह कर्त्तव्य है कि वह इस समस्या की ओर देखे और उसका निदान करे साथ ही इस तरह से जो लालच देकर और फ़ुसला कर धर्म परिवर्तन के केसैज़ हो रहे हैं उनको भी रोकने की वह कोशिश करे।

यह एक बड़ा गंभीर व महत्वपूर्ण विषय है। खाली करोड़ों रुपये का हिसाब बतलाने से ही कोई काम नहीं होता है। सरकार इस बारे में जांच करे कि जो रुपया आदिवासियों के लिये दिया जाता है वह दरअसल उन पर खर्च भी होता है या नहीं? मैं बतलाना चाहता हूं कि जो करोड़ों रुपया इधर से आदिवासियों के कल्याण कार्य के लिये जाता है, अगर वह हक़ीकत में आदिवासियों पर दो आने भी काम आ जाता तो मैं समझता कि हां वाक़ई कुछ उनका कल्याण कार्य सम्पन्न हो रहा है लेकिन ऐसा नहीं होता है। यह जो 143 आर्गनाइ-ज़ेशनल ट्राइबल ब्लाक्स मुकर्रर किये गये हैं वह अभी खाली पड़े हुए हैं कोई काम नहीं है। एक, एक ब्लाक के लिए केन्द्रीय सरकार 10-10 लाख रुपया देती है, उसकी देखभाल स्टेट गवर्नमेंट को करनी होती है लेकिन उसके ऊपर सुपरविज़न बराबर नहीं होता है अब ऐसी हालत में हमारा भरोसा खाली केन्द्रीय सरकार के ऊपर ही हो सकता है। मैं चाहता हूं कि अभी जो डाइरैक्टोरेट है उसमें सुपरविज़न करने के लिए स्टाफ़ तैनात किया जाय और इस काम को करने में जो पैसा खर्च आये, उनके डी० ए० टी० ए० पर जो पैसा खर्च आये उसकी हमें पर्वाह नहीं करनी चाहिए लेकिन इस काम को अंजाम दिलवाना चाहिए। इसके लिए अगर एक पार्लियामेंट के मैम्बरों की कमेटी भी बना दें तो यह बड़ी अच्छी बात होगी ताकि इस बात की आवश्यक चैकिंग रह सके कि जो पैसा इस काम के लिए दिया जाता है वह सही और माकूल ढंग से काम में लाया जा सके।

कोआपरेटिव्स में शायद केन्द्र ने डेढ़ करोड़ रुपया राज्य सरकार को दिया हुआ है जोकि कोआपरेटिव सोसाइटीज़ और फौरैस्ट कोआपरे-टिव सोसाइटीज़ चालू करने के लिए है। आज 80 लाख रुपये का पता नहीं है। अब उसका जवाबदार कौन है? न तो स्टेट गवर्नमेंट को उसका पता लगता है और न केन्द्रीय सरकार को ही इसका पता लगता है और हक़ीकत यह है कि करोड़ों रुपया इस तरह से आदिवासियों के नाम पर बर्बाद हो रहा है। मैं कोटा की कोआपरेटिव सोसाइटी के बारे में बतलाना चाहता हूं कि किस तरह से वहां पर अन्न की बर्बादी हुई है? 50 बोरी गेहूं का चिवड़ा, 27 जौ के बोरे, 57 बोरे दलिया, 50 पाउडर के डिब्बे, 25 बोरे दलिया के ढेर, 197 बोरे मक्का चूर्ण और 6 क्रेट सोयाबीन का तेल यह सब सामान वहां सड़ गया और वह वहां पर पड़ा हुआ है लेकिन उसको हटाने का कोई आर्डर नहीं देता। उसे कोई खा नहीं सकता है लेकिन वह वहां पर पड़ा सड़ रहा है। इसी प्रकार से धार जिले में अमेरिकन केयर से सप्लाई किया हुआ 27,000 क्विंटल अनाज सड़ रहा है उसको हटाने के लिये कोई आर्डर नहीं दे रहा है। अनाज छात्रावास में पड़ा सड़ रहा है और छात्रों के तख्त और खाटें बाहर रक्खी हुई हैं जोकि सब टूट-टाट गई हैं। अब इसके लिए किसको दोषी माना जाय? केन्द्र को पूछो तो वह कहता है कि हम इसके लिए राज्य सरकारों को डाइरैक्शन ही दे सकते हैं और राज्य को पूछो तो वह कह देते हैं कि भाई हम क्या कर सकते हैं क्योंकि वह तो सब केन्द्र का काम है। यह डेढ़ करोड़ रुपया यहां से गया है और उसमें से 80 लाख रुपये का पता नहीं है तो यह एक बड़ी गम्भीर और चिन्ता की बात है। इस सरकार को इसके बारे में जांच करानी चाहिए कि आखिर उस रुपये का क्या हुआ?

आपने एक कमेटी पार्लियामेंट से बनाई है, उसको और ज्यादा अधिकार दिया जाय ताकि वह स्टेट गवर्नमेंट की शिकायत यहां पर पेश

कर सके। यहां से आर्डर जाना चाहिये कि स्टेट गवर्नमेंट को इस कमेटी से कोआपरेट करना चाहिये। बिना यहां के आर्डर के स्टेट गवर्नमेंट के आफिसर्स कमेटी के साथ कोआपरेट नहीं करेंगे हालांकि कायदे के अनुसार उनको ऐसा करना चाहिये। अभी मैंने कुछ शिकायतें श्रीमती गुहा के पास भेजी हैं और उन्होंने जल्दी उनके सम्बन्ध में जांच करवाने का आश्वासन दिया है। इसके लिये मैं उनका अनुग्रहीत हूं।

SEVERAL HON. MEMBERS—*rose*

MR. DEPUTY-SPEAKER; The Minister will be replying tomorrow. Actually, we have exhausted our time. We have hardly one hour. I have some time for the Swatantra party and some time for the Independents sitting at the back because they have not participated—Shri Atam Das and others. There is no time for those sitting on this side. I have got a very long list. There is no question of choice. I request the Members from this side to confine their remarks just to five minutes each, so that I will be able to accommodate more.

SHRI S. M. SOLANKI : The time for this subject may be extended because we have lost time by so many interventions. So many people have interrupted this time.

MR. DEPUTY-SPEAKER : The time has been extended already. The Minister is replying tomorrow. More than one hour has already been extended. I am requesting the Members to confine their remarks just to five minutes each so that we will be able to accommodate more.

SHRI KIRUTTINAN (Swaganja) : What about the DMK, Sir ?

MR. DEPUTY-SPEAKER : No. Your time is exhausted. I am very sorry.

SHRI SHINKRE : Union territories like Goa should be given a chance. Their Grievances must be heard.

MR. DEPUTY-SPEAKER : It is not that. The time given to Independents has been exhausted.

श्री साधू राम (फिल्लौर) : उपाध्यक्ष महोदय, आप टाइम बढ़ाये क्योंकि मुझे बोलना जरूर है। मेरा नाम दिया गया है। पिछली दफा भी ऐसे ही हुआ था। इसको हम टालेरेट नहीं कर सकते। अगर हमको बोलने का मौका नहीं मिलता तो हमारे पालियामेंट में रहने का क्या फायदा है ?

MR. DEPUTY-SPEAKER : There are 18 names here. What am I to do ?

SHRI BUTA SINGH (Rupar) : If you extend the time, you will be doing a service to humanity.

श्री साधू राम : सारा समय तो आप झगड़े में निकाल देते हैं उसके बाद कहते हैं कि टाइम नहीं है। हमारी मांग है कि इस पर टाइम और बढ़ाया जाये। हमें आपसे बार-बार कहना पड़ता है।

MR. DEPUTY-SPEAKER : Please go to your Whips. Just request your Whips as to what is to be done. But just now I am in a helpless position. The only thing is, I shall try to accommodate as many as possible. Please do not take more time now.

SHRI K. NARAYANA RAO : Please extend the time.

MR DEPUTY-SPEYKER : I am not calling the Minister to reply today. I have already extended more than one hour. Beyond that, it is not in my hands.

SHRI. S. M. SOLANKI : Please extend the time by one more hour at least. So many Members have interrupted and so much of time has been lost (*INTERRUPTION*)

MR. DEPUTY-SPEAKER : I fully appreciate the demands from this side because this is a department in which all of you are vitally interested. I entirely agree with you. It is no use shouting. All of you are vitally interested. The House is also interested.

SHRI S. M. SOLANKI : Let us sit till 8 O'clock.

MR. DEPUTY-SPEAKER: Let us see; let us proceed now.

SHRI KIRUTTINAN : Please extend the time and also give our party some time.

MR. DEPUTY-SPEAKER; Let us see.

श्री महन्त दिग्विजय नाथ (गोरखपुर) : समाज-कल्याण के कार्य के सम्बन्ध में हम अपने विचार यहां रख रहे हैं । समाज-कल्याण में तमाम जातियां आती हैं, पिछड़ी हुई जातियां, आदिम जातियां, हरिजन सभी आते हैं । हम यहां पर केवल एक जाति को ले रहे हैं और वह हरिजन जाति है । हम कह रहे हैं कि हरिजन के लिए हम कुछ नहीं कर सके हैं । हरिजन के माने क्या होते हैं? भगवान का जो जन है, वह हरिजन है । हम सब भगवान के जन हैं ।

हमारे यहां वर्ण व्यवस्था है, ब्राह्मण, क्षत्रिय वैश्य और शूद्र...

श्री साधू राम : हम नहीं मानते हैं इस वर्ण व्यवस्था को ।

श्री महन्त दिग्विजय नाथ : आपने अपने विचार रख दिये हैं अब आप मेरे विचारों को सुनें ।

श्री सोमचंद सोलंकी: मनु ब्राह्मण नहीं था । मनु शूद्र था । उस ज़माने में सब शूद्र थे । सब ब्राह्मण होते तो उन्होंने कहा होता :

जन्मना जायते ब्राह्मणाः
असंस्कारात् शूद्र उच्यते

लेकिन चूंकि सब शूद्र थे, इस वास्ते उन्होंने कहा :

जन्मना जायते शूद्र संसकारात् द्विजउच्यते ।

इसमें चार वर्णों की बात नहीं है । सभी पहले शूद्र थे । यह मैं कहना चाहता हूं ।

श्री रणधीर सिंह : हम सब देशवासी हरिजन हैं ।

श्री महन्त दिग्विजय नाथ : पैदा होने पर कोई जात नहीं होती है । सब पहले हिन्दू पैदा होते हैं । संस्कारों के बाद वे ब्राह्मण, क्षत्रिय, वैश्य और शूद्र कहलाते हैं । इसलिए पहले सभी हिन्दू पैदा होते हैं **(इन्टरप्शंज)** मैं किसी को छेड़ता नहीं हूं तो आप मुझ को क्यों छेड़ते हैं ? क्यों हल्ला मचाते हैं ? हमारी बात को क्यों नहीं सुनते हैं । आपने तो यहां तक कह दिया है कि शंकराचार्य को कोड़े लगाना चाहिये । क्या हमें इसका भी अधिकार नहीं है कि हम इसका जवाब दे सकें ? क्या आपको हमारी बात सुननी नहीं चाहिये ? सुनने से पहले आपको कोई भी अधिकार कुछ भी कहने का नहीं है ।

SHRI SONAVANE : Let him condemn the Shankaracharya's statement first before he speaks.

श्री महन्त दिग्विजय नाथ : मैं शंकराचार्य की बात से सहमत नहीं । लेकिन उनके अपने विचार हैं । उन्होंने अपने विचार से धर्म शास्त्रों की व्याख्या की है । जैसा कि वीर अर्जुन में छपा है उसको देख लेने के बाद भी अगर वह अपराधी हैं तो उस अपराध से अपना कोई सरोकार नहीं ।

मैं जिस संस्था से चुनकर आया हूँ, उसका नाम हिन्दू महासभा है । उसके विधान को आप पढ़ें । मैं कहूँगा कि आप लोग शंकराचार्य के भाषणों से पोलिटिकल कैपिटल बनाया जा रहा है और इस वास्ते ऐसा किया जा रहा है ताकि हिन्दू समाज कमजोर हो जाय । देश का विभाजन हिन्दू और मुसलमान, इस आधार पर हुआ, दो राष्ट्रों के सिद्धान्त पर हुआ । एक तो शुद्ध मुस्लिम स्टेट हो गई । लेकिन यह हिन्दू स्टेट नहीं हुई । इस स्टेट को खत्म करना चाहते हैं वे लोग जो हमारे दायें बैठे हुए हैं । मैं समझता हूं कि हिन्दू ही इस देश को बचा सकेगा । ये मठों वगैरह के बारे में कहते हैं । लेकिन आप देखें कि ये किन से प्रेरणा ग्रहण करते हैं । पेकिंग के मठ से, माओ त्से तुंग से ये प्रेरणा

लेते हैं, दूसरे देश हैं जिनके मठों से ये प्रेरणा लेते हैं।

SHRI K. LAKKAPPA : What has he said against me ? I want to know. You must protect our rights.

श्री महन्त दिग्विजय नाथ : हमारे देश की परम्परा रही है और लोग मठों से प्रेरणा लेते रहे हैं। मठों में जातपात को नहीं देखा जाता है। जात-पात तो आप लोगों ने पैदा की है, इधर के लोगों ने पैदा की है। आप जात के ऊपर टिकट दे रहे हैं, जिस जात के ज्यादा वोटर होते हैं, उनको आप टिकट दे देते हैं। जातीयता को आप बढ़ा रहे हैं। यह कहना कि हिन्दू जातीयता को बढ़ा रहे हैं, गलत बात है। मैं जानता हूँ कि गांधी जी ने जातपात तोड़क मंडल बनाया था। लेकिन आप उसकी कोई चिन्ता नहीं कर रहे हैं। कभी आप यह नहीं कहते हैं कि पिछड़ी जातियों की जो आर्थिक स्थिति है उसको कैसे सुधारा जाए। कभी भी आपने इसका उपाय नहीं बताया है। कोई सुझाव आप ने नहीं दिया। मैं आपके सामने सुझाव देने के लिए तैयार हूं। उनकी आर्थिक स्थिति को सुधारने के लिए कदम उठाए जायं। ब्राह्मण क्षत्रिय वैश्य शूद्र इससे किसी रोजगार पर किसी का अधिकार नहीं होता। आप देखिए, यह किस जाति की दूकान है? शर्मा शू हाउस। यह श्रीवास्तव शू हाउस। यह कब कहते हैं कि जो उनका व्यापार है उस पर उनका अधिकार है और दूसरे किसी का अधिकार नहीं है...

एक माननीय सदस्य : अपनी महंती छोड़ दीजिए। अपनी महंती क्यों नहीं दूसरे को दे देते ?

श्री महन्त दिग्विजय नाथ : पहले मास्को और पीकिंग की यह महंती तो हटाओ जो बंगाल में छा रही है, जो केरल में छा रही है। यह जो महन्ती छा रही है इसका मुकाबिला यही महंती करेगी। हिन्दू धर्म ही कम्यूनिज्म का मुकाबिला कर सकता है धार्मिक भावना के द्वारा। महन्ती तो आपकी भी है, आपकी कांग्रेस की भी है। इसलिए महन्ती के बारे में परेशान न हों। आर्थिक स्थिति पहले इनकी सुधारें। मैं इस बारे में बहुत जोर देना चाहता हूं कि इनकी आर्थिक स्थिति सुधारी जाय। जब तक आर्थिक स्थिति पर विचार नहीं करेंगे और केवल हरिजनों के बारे में नहीं, बैकवर्ड क्लासेज़ हैं और दूसरे ऐसे लोग हैं, देश ऐज़ ए होल को उठना पड़ेगा। हिन्दू कोई जाति नहीं है। हिन्दू कोई धर्म नहीं है। हिन्दू एक राष्ट्र है और राष्ट्र के प्रति सबको निष्ठा होनी चाहिए, सब को अपनी भक्ति और विश्वास रखना चाहिए। तब राष्ट्र आगे बढ़ सकता है। लेकिन यह तो एक पार्टी ऐसी पैदा हो गई है जो राष्ट्र को कमजोर करना चाहती है और हिन्दू असंगठित हो गया तो देश बरबाद हो जायगा यह मैं आपको चेतावनी देना चाहता हूँ।

श्री कांबले (लातूर) : मैं एक स्पष्टीकरण चाहता हूं। जन्म से जो जिस जाति में पैदा होता है उसी जाति में उसको रखना चाहते हैं या उसको बदलना चाहते हैं ?

श्री महन्त दिग्विजय नाथ : कर्मणा द्विज उच्यते। विश्वामित्र क्षत्रिय थे, कर्म करने के बाद ब्राह्मण हुए, ब्राह्मणत्व को प्राप्त किया।

श्री साधू राम (फिल्लौर) : आज हमारे सामने सोशल वेलफेयर डिपार्टमेंट की डिमांड का मसला है। इस देश में धर्म के पाखंडियों ने और खुदा के ठेकेदारों ने एक आग पैदा की। उसका मैं दो बातों से जवाब दूंगा। एक बात यह है, मैं पहले अर्ज करता हूं और उनका शुक्रिया भी अदा करता हूं, गांधीइज्म में कुछ हरिजनों का भला हुआ, वह भी थोड़ा-सा, बहुत नहीं हुआ और अभी भी मसला बहुत बाकी है। हमारी गवर्नमेंट इस वक्त इसमें ज्यादा कुछ नहीं कर रही है। मैं देख रहा हूं। पार्लियामेंट में वक्त भी थोड़ा होता है, बोलने की भी इजाजत नहीं होती और जो बोला जाता है उस

[श्री साधू राम]

के मुताल्लिक पूछा भी नहीं जाता है कि ऐसा क्यों बोलते हो? तुम्हारी क्या-क्या तकलीफें हैं? इन बातों को महसूस करते हुए मैं यह अर्ज कर रहा हूं कि सोशल वेलफेयर डिपार्टमेंट की तरफ से जो डिमांड है उसको तो पास करना चाहिए लेकिन इससे ज्यादा बढ़ कर उनको अपनी डिमांड लानी चाहिए थी। उनको पैसा ज्यादा मिलना चाहिए था। आज समाजवाद का नारा देने वाली हमारी गवर्नमेंट जिसमें हम लोग भी शामिल हैं, क्या वह यह समझती है कि कुछ दिनों में हरिजनों का कल्याण हो जायगा? हरिजनों का भला हो जायेगा? 20 साल के अरसे के बाद हमारे दिल में यह दुःख होता है कि हम उतना काम नहीं कर पाये जो करना चाहिए था। जो हमने वादे किए हैं, समाजवाद के नारे दिए हैं, महात्मा गांधी जी के स्वप्न को पूरा करने के लिए हमारा फर्ज था कि हम उस पर अमल करते और इन लोगों को उठाने की कोशिश करते। जो स्कालरशिप की बात है, स्कालरशिप के लिए हजारों लड़के बेज़ार हैं, उनको टाइम पर स्कालरशिप नहीं मिलती है और कुछ लोगों को पिछले जमाने का कायम किया हुआ स्कालरशिप दे रहे है जोकि बहुत थोड़ा होता है। उसे महंगाई के हिसाब से नहीं देते। हमने एक-दो दफे यहां पर उसका प्रश्न रखा है। सर्विसेज के बारे में जो बातें आपने सुन ली हैं मैं उनको दुबारा रिपीट नहीं करना चाहता क्योंकि वक्त बहुत थोड़ा है। अभी तक जो उनको नौकरियों में हिस्सा मिला है वह बहुत कम मिला है और शर्म आती है इस बात की कि उसको पूरा करने के लिए गवर्नमेंट कदम नहीं उठा रही है चाहे वह शोशल वेलफेयर डिपार्टमेंट हो चाहे वह होम मिनिस्ट्री हो चाहे प्राइम मिनिस्टर का सेक्रेटरिएट हो, इस बात की ओर ध्यान नहीं दिया जाता। सब ओर हाहाकार मचा हुआ है। वे लोग हमारे पास आते हैं, हम मिनिस्टरों को लिखते हैं। जो कुछ नीचे से, अफसरों की तरफ से, लिखकर आता है, वही जवाब मिनिस्टर लोग दे देते हैं। इस देश में सिर्फ एक ही शंकराचार्य नहीं हैं, वे हज़ारों शंकराचार्य बैठे हुए हैं जो शेडयूल्ड कास्ट और शेडयूल्ड ट्राइब्स के साथ बेइन्साफी करने पर तुले हुए हैं। वे लिख देते हैं– "सुटेबिल कैन्डिडेट नाट अवेलेबिल" परन्तु हमारे हज़ारों लोग गलियों में धक्के खाते फिर रहे हैं। मैं परसेन्टेज का क्या जिक्र करूं–मुझे शर्म आती है, इतने सालों के बाद भी परसेन्टेज तो दर-किनार, हमारे इतने लोग बेकार हैं कि हम कभी-कभी सोचने लगते हैं कि हम किस पक्ष में बैठे हुए हैं।

जमीन के मसले को ही ले लीजिए, किसी भी स्टेट में लैंड-लेस लोगों के बीच जमीन की तकसीम का काम नहीं हो सका है। चाहे कांग्रेस गवर्नमेंट रही हो या कोई नई गवर्नमेंट बनी हो, कहीं भी यह मसला हल नहीं हुआ है। आज भी गरीब हरिजन लोग झोपड़ियों में रहते हैं, बेमकान हैं, आसमान के तले रहते हैं, उनको कपड़ा पहनने को नहीं मिलता, खाने को रोटी नहीं है। इस छुआछूत ने आज हिन्दुस्तान का बेड़ा ग़रक कर रखा है। ये लोग आज भी लोगों को उकसा रहे हैं कि छुआछूत होनी चाहिए। इतने जुल्म होने के बाद भी, उनको इन्सानियत का दर्जा मिलने के बाद भी हमारी गवर्नमेंट सोई रही--हमें इस बात पर गुस्सा आता है। इन बातों पर अगर सरकार को विचार नहीं करना है, तो कब तक हमारे मुंह को रोका जा सकता है, जो मान्यवर लोग छुआछूत के लिए धर्मशास्त्रों का प्रमाण देते हैं—में चेतावनी देना चाहता हूं—हम उन धर्मशास्त्रों को जला देंगे, हिन्दुस्तान के अन्दर इनको नहीं रहने देंगे।

फौजों में भरती होती है तो वहां भी सिख-सज्जा केशधारियों की होती है। आपकी पलानिंग कमीशन में इनका कोई वारिस नहीं है, इनके लिए काफी रुपया रखने की जरूरत है। समाजवाद का नारा पूरा करने के लिए वीकर सैक्शन के लिए अगर आप ज्यादा रकम नहीं देते हैं, उनकी मदद नहीं करते हैं तो समाजवाद आसमान से नहीं आयेगा। मैं

सरकार से अर्ज करना चाहता हूं कि वह इन बातों पर गौर करे। मैं पार्लियामेंट में इस मसले पर कई दफ़ा बोल चुका हूं लेकिन मुझे अफसोस है कि इस तरफ किसी का ध्यान नहीं— हालांकि हम गवर्नमेंट के साथ बेठे हुए हैं— गवर्नमेंट को कुछ पता नहीं है कि हम क्या कहते हैं, हमारी क्या तकलीफें हैं और हमारे करोड़ों लोग बेज़ार हो रहे हैं, उनके सब्र का प्याला लब्रेज हो चुका है, भर चुका है, 20 साल के अर्से में देखते-देखते हमारी आंखें थक चुकी हैं। प्लानिंग कमीशन में कोई आदमी नहीं है, सोसल वेलफेयर डिपार्टमेंट का एक डिप्टी मिनिस्टर और एक स्टेट मिनिस्टर बनाकर उनके हवाले कर दिया है—यह क्या तमाशा है, हम लोगों के साथ क्या खिलवाड़ किया जा रहा है। हम कई दफ़ा कह चुके हैं कि हमारे लिए एक सैप्रेट मिनिस्ट्री बनाइये, एक फुल-फ्लेज्ड मिनिस्टर कैबिनेट रैंक का होना चाहिये जो कैबिनेट में बैठकर इन लोगों की पूरी मदद कर सके। इन बेचारे स्टेट मिनिस्टर और डिप्टी मिनिस्टर से हम क्या कहें, वे तो अपनी कुर्सी सम्भालने के लिये बैठे हैं, वे कैबिनेट में क्या लड़ेंगे।

एक बार मुझे और अर्ज करनी है। मेरा गुस्सा अपनी गवर्नमेंट पर है। मैं दूसरों को यह मौका नहीं देता कि वह कहें कि फलां ने यह कर दिया है, वह कर दिया है, दूसरों की करतूतों को हम अच्छी तरह से जानते हैं कि वह हमारे लिए क्या कर रहे हैं। मैं शंकराचार्य के मुताल्लिक खासतौर से इस मौके पर अर्ज करना चाहता हूं—इस देश में एक नहीं बहुत-से शंकराचार्य के शिष्य बैठे हुए हैं, जो सारी सरकार में फैले हुए हैं और उनकी हर समय यही नीति रहती है कि किस तरह से इनको डाउन किया जाय। शंकराचार्य ने कहा है कि हिन्दू धर्म में छुआछूत जायज़ है, अनटचेबिलिटी जायज है। हम समझते हैं कि वे हिन्दू धर्म वाले आज तक सोये हुए हैं। इसका कारण यह है कि उनके खिलाफ जेहाद नहीं किया जाता, उन पर लानत नहीं भेजी जाती और पार्लेमेंट में अच्छी तरह से डिमान्ड नहीं रखी जाती। ···(**व्यवधान**)···गुरु गोलवालकर साहब उस कान्फ्रेन्स में मौजूद थे। आज उनकी स्पीच निकली है जिसमें उन्होंने कहा है कि मैं छुआछूत नहीं मानता। लेकिन मैं कहता हूं कि शंकराचार्य जी के आज तक के सारे भाषण खिलाफ रहे हैं, उन्होंने पहले एलान क्यों नहीं किया··· (**व्यवधान**)···

18 hrs.

श्री श्रीचन्द गोयल : कांग्रेस के द्वारा सम्मेलन बुलाया गया था।

श्री शशिभूषण : क्या आप आर० एस० एस० का चीफ किसी हरिजन को बताने के लिए तैयार हैं?···(**व्यवधान**)···

श्री साधूराम : तो मेरा कहना यह है कि हमारी 15 करोड़ की आबादी है लेकिन आपने हमको खिलवाड़ बना रखा है। वर्णाश्रम की जो बात है, अगर वर्णाश्रम का काम इनसान को इनसान से जुदा करना है तो उसको हम नहीं मानेंगे, नहीं मानेंगे, नहीं मानेंगे।··· (**व्यवधान**)··· हमारे कुछ कांग्रेसी भाई मन्दिरों में जाने के लिए आन्दोलन कर रहे थे। मैं जानना चाहता हूं कि उस मंदिर में भगवान और पुजारी में क्या अन्तर है? हमको वह भगवान नहीं चाहिए जो हमको दर्शन नहीं देना चाहता। मैं कहता हूं उन मन्दिरों को छोड़ दो।···(**व्यवधान**)···मेरी मांग यह हैं कि आप हमारे लिए एक सेप्रेट मिनिस्ट्री बनाइये। फौज में पूरी तरह से भर्ती की इजाजत दी जाये।···(**व्यवधान**)····

आज का ही निकला हुआ एक पर्चा है। श्री बालचन्द्र दिक्षित जोकि वाराणसी के हैं, उन्होंने कहा कि शंकराचार्य जी ने जो कहा है वह दुरुस्त है!···(**व्यवधान**)··· आखिर आप ऐसे आदमियों को गिरफ्तार क्यों नहीं करते? मैं समझता हूं इस प्रकार से गवर्नमेंट ऐसे लोगों को मौका दे रही है। यह गवर्नमेंट की कमजोरी है। हम मांग करते हैं सरकार से, चाहे वह केन्द्रीय सरकार हो या राज्य सरकारें हों, कि जो लोग इन 15 करोड़ आदमियों को इस देश

[श्री साधु राम]

में आजादी आने से बाद भी टालरेट नहीं कर रहे हैं, उनको फौरन गिरफ्तार करके जेलों में बन्द किया जाये वरना गवर्नमेंट हमको जवाब दे दे, हम खुद उन लोगों से निपट लेंगे। ... (व्यवधान) ... हम लोगों को चाहिए कि हिन्दू धर्म वालों के खिलाफ जेहाद बोल दें।

SHRI D. R. PARMAR (Patna) : Mr. Deputy-Speaker, Sir, every year we discuss this problem of the welfare of Scheduled Castes and Scheduled Tribes at the time of the debate on the Demands of the Social Welfare Ministry. Hon. Members from both the sides, the ruling party as well as the opposition parties, express their feelings and deep concern about the progress we achieved for the uplift of the Seheduled Castes and Scheduled Tribes people and the eradication of untouchability.

18.05 hrs.

[SHRI GADILINGANA GOWD *in the Chair.*]

But what I feel is that the discussion is confined to speeches. After getting the demands passed by the strength of majority, no one has a sincere feeling to consider what was spoken or criticised by the hon. Members. This is the main cause for not having better progress for the uplift of Scheduled Castes and Scheduled Tribes and for the eradication of untouchability.

The Department deals with two main sections. One section is for the welfare and uplift of backward classes and the other section is for general social work. For the present, I will confine to the welfare of backward classes and untouchability. The main object of this Department is the eradication of untouchability which is the most distressing element in our country. This blot on our civilised life should be quickly removed. Untouchability, though a cognizable offence under the Untouchability Act, 1955, is yet in practice in rural areas in acute form. Will the Minister give the number of cases filed by the Police Department under this offence ? In my Gujarat State, Prohibition Act is there. The Police Department files the offences under this Act while no one cares to file any case under Untouchability Act. I am afraid whether the Police Department has any knowledge of this Act. That is why they are not filing any case or, otherwise, they do not care to file any case though untouchability is being observed in every affair. Even in Ahmedabad city, the capital of Gujarat, untouchability is being observed. No Harijan is being admitted to any department of the textile mills except in the spinning department. The police officers actually abuse and give harsh and insulting words to the Harijan community. A few month before, I referred one instance where a Harijan boy was paraded in the street without clothes with the beating of a drum. I referred this case to the Chief Minister of Gujarat to conduct an inquiry and to punish the culprit police officer. But to my surprise, the Chief Minister said that such an instance had not occured Under the circumstances, where should the Harijans go for the redress of their grievances ?

Recently, Shankaracharya of Puri made a statement and supported untouchability. He also said that dharma should not be guided by rules of laws. Thereafter, the statements from other responsible persons are also being issued in his support, thereby poisoning the atmosphere of the country. But I am sure the commonsense of the Hindu masses would not allow them to be influenced by such statements. On behalf of my party, I would like to say that we dissociate ourselves from such statements. I want to know whether giving such a statement in support of untouchability and thereby guiding the people on a wrong and unconstitutional way is not an offence under our Constitution and Untouchability Act and, if so, what steps Government has taken or is going to take against Shankaracharya and others who have supported him. I suggest that the Government should immediately pursue legal and administrative proceedings seeking that untouchability is not observed with impunity by any section of the society. When Shankaracharya made the statement, some police officers were in that meeting and. when he supported untouchability, it become a cognizable offence. It was the duty of the police officers to arrest Shankaracharya at the same time, but the police officers did not do their duties. Has the Government taken any action against those police officers ?

At present, we are celebrating the Centenary of Mahatma Gandhi's birth. During this period Government should be more active and prompt in the eradication of untouchability so as to fulfil Mahatma Gandhi's utmost desire.

I wish to bring to the notice of this hon. House that the Orissa Assembly, led by the Swatantra Party, has passed a Resolution unanimously condemning the statement made by Shankaracharya.

Harijans have no land for agricultural operations. They are agricultural labourers without land. For the social as well as economic uplift of Scheduled Caste and Scheduled Tribe persons, land should be allotted to them so that they may stand on their own feet. There are rules for the allocation of lands to landless Scheduled Caste and Scheduled Tribe persons, but they are not properly implemented, especially in Panchayati Raj. The lands which are not agriculturable and which are under the direct possession of someone only are allotted to Scheduled Caste and Scheduled Tribe persons. Moreover, when any person from Scheduled Caste or Scheduled Tribe requests for wasteland to be allotted to him, the Gram Panchayat, by a resolution, transfers such lands to gauchar. It is regretted that Government can do nothing in regard to such unsocial and unlawful activities. There should be a commission for obtaining surplus lands from landlords and by transferring the agricultural land from forest and gauchar and for proper distribution of the same to Scheduled Caste and Scheduled Tribe persons.

The housing problem of Scheduled Caste and Scheduled Tribe persons is very acute. They live in very unhygienic conditions. Proper help should be provided to them in the form of loans free of interest and subsidies for construction of dwelling houses. The P. W. R. scheme No. 219, which is not in existence at present, should be reintroduced.

Now I come to the point of employment and promotions for Scheduled Caste and Scheduled Tribe persons in government services. From the report of the Commissioner for Scheduled Caste and Scheduled Tribes, we will realise how far the Government is lagging behind in fulfilling the reserved quota for Scheduled Caste and Scheduled Tribe persons in government services. Government is also aware of this fact, but no proper attention and strict actions are being taken.

Last year, the then hon. Minister, Shri Asoka Mehta, in reply to the debate on Social Welfare Department, agreed about the unfair situation in regard to employment and promotions and he assured the House that the situation would be improved. Yet, nothing has happened. In promotions the Scheduled Caste and Scheduled Tribe employees are not being given the chances. Their cofidential reports are being spoiled; if any Scheduled Caste or Scheduled Tribe employee raises his head for the purpose of justice, his care is spoiled and departmental proceedings are started against him. I will give one example. What is happening in the Oil and Natural Gas Commission in Gujarat State is this. No reservations are being maintained in any category, though qualified candidates are available.

I raised this question on the floor of the House and in reply to my question it was stated that in the Oil and Natural Gas Commission out of 436 Class* employees only 2 are Scheduled Caste employees. In Class II out of 74 employees, there is no scheduled caste or scheduled tribe employees. In Koyali Refinery out of 161 Class I employees there is no one from the Scheduled Caste or Scheduled Tribe. Even Class III posts are not properly filled up. Only upto 8% are at present filled up in the Oil and Natural Gas commission whereas in the Koyali Refinery out of 1099 Class III posts only 2 posts are filled up. So far as the Koyali refinery is concerned, Government's policy with regard to appointment of Scheduled Castes and Scheduled Tribes candidates is to be followed in keeping with the requirements of the unit. On the basis of sufficiency they are avoiding scheduled castes and scheduled tribes candidates. At present though the qualified persons are available, yet we are not getting chances. Now I would also cite one other instance.

One senior officer expressed his grievances to his departmental officer and requested for proper justice but instead of looking into the facts for the redressal of his grievances, a departmental enquiry is imposed. I fear

[Shri D. R. Parmar]
his career will be spoiled. These instances show how the Scheduled Castes and Scheduled Tribes candidates are being harressed. I have come to know that the Railway Board has issued a circular for giving a proper and sympathetic consideration to the Scheduled Caste and Scheduled Tribes employees for promotion. Yet, however, no response has been given to this order by the railway officers.

I have also come to know that the hon. Home Minister has issued instructions *vide* O. M. No. 1/12/67 Est (C) dated 11th July, 1968 that the posts for the member of Scheduled Castes and Scheduled Tribe employees should be reserved for promotions from Class III to Class II including selection grades. Even then no proper attention is being given by the departmental officers on this circular in filling up the post by promotions.

SHRI SONAVANE (Pandharpur): These circulars are not meant for implementation.

SHRI RANGA (Srikakulam) : Only to be ignored.

SHRI D. R. PARMAR : I have a copy of this order also.

SHRI RANGA : It is not being implemented. What is to be done ?

SHRI D. R. PARMAR : Lastly I will come to the Central Social Welfare Board. Out of the total grant of this Ministry 55% is being allotted to the Central Social Welfare Board. The allocation of 45% is seen in the Demands but what about 55%. The Central Social Welfare Board should submit its accounts to the Parliament. This Board was established in 1953. At that time it was a fully Government body. Uptill now it was a semi-Government body. But what I heard is that from 1-4-69 it is registered under the Companies Act and hence it is now a private body. Under the circumstances can the Department advance grant-in-aid to such private organisation ?

Thank you, Sir.

SHRI K. NARAYANA RAO (Bobbli) : I would confine myself to a class of persons who are callously neglected by the Government. They are the backward classes. There are certain safeguards provided under the Constitution. Under the scheme provided under the constitution they have been broadly divided into three classes. They are the weaker sections. They are the scheduled castes, the scheduled tribes and thirdly other backward classes. They are the socially backward classes.

AN HON. MEMBER : Women also.

SHRI K. NARAYANA RAO : Women are not backward classes : they are dignified classes privileged classes, but not backward classes.

So far as the other part, about scheduled castes and tribes are concerned, I will come to it a little latter. That point was touched upon by several hon. friends. I fully endorse them. The hon. Law Minister is here. I think he can understand the legal problems that are involved in this context.

There is the distintion of social equality from economic equality and there is distinction also from social equality to political equality. In our country caste system is predominant. Certain sections have been downtrodden. They are socially over-looked; there are social injustices. There are certain classes like this who have become downtrodden. In this context of the social fabric of our country social justice should have a distinct meaning. I have to emphasise this fact because this particular aspect has not been receiving the attention of the Government as well as the people.

Article 15 of the Constitution provides for reservations. In spite of the equality clause, certain reservations can be given by the State in the case of the socially and economically backward people. Under Article 16, a comprehensive word 'backward class' is used. There is also Article 46 which states that the State shall take special care. This is a very standard form. They say that the State shall take 'special care' for the benefit of the weaker sections of society. That means, the scheduled tribes and castes and other backward classes.

Here two schemes are provided. So far as the scheduled castes and tribes concerned,

a specific machinery is provided. When we come to backward classes Art. 340 provides that the President shall appoint a backward classes Commission to enquire into the condition of the economically and socially backward classes to find out how the situation can be remedied. The Kaka Kalelkar Committee was appointed and they have submitted a report. What is their report ? They have stated, in respect of the criteria to determine whether a particular class is a socially and economically backward class, the predominant element is the caste of the peresons. Now, in the Hindu hierarchy certain sections are considered very low. In spite of this, the Chairman has made certain remarks and given a lengthy preface. I have never seen such a lengthy preface anywhere. In his individual capacity he has made certain recommendations. He has made the observation that the economic criteria should be there. We have been fighting this caste system for a long time. But surreptitiously this economic criterion is being accepted by the Government.

The President is required to place before the House a certain Memorandum. What is stated in that Memorandum ? They have not accepted the recommendations of the committee. It is true no doubt that there are classes and classes who require help but so many castes and so many communities are there. This is what the Memorandum says. All this takes away the effect of the 'quality clause'. The approach is not good.

What they have said is : "we will enquire into the problem again." Meanwhile, they have also suggested to the State Governments to see that this existing list should be protected and they may also appoint *ad hoc* Committees. Instructions have further been issued to the State Governments requesting them to render every possible assistance and to give all reasonable facilities to the people who come within the category of backward classes in accordance with their existing lists and also to such others who in their opinion deserve to be considered as socially and educationally backward under the existing circumstances. This line they have accepted in the initial stages.

Here, we have to go back to a little earlier period also. When we got the Independence, the Britishers had also classified and declared other backward classes list along with the Scheduled Castes and Scheduled Tribes. They arrived at certain conclusions after touring various places and after assessing the social and educational conditions of the people. Now, instructions have been issued : "don't bother about social and educational backwardness and the economic criterion has to be taken into consideration." All of a sudden the family has become the unit of reference. A family having an income of Rs. 1,500 per annum may be considered as socially and educationally backward. I hope the hon. Minister will understand if I say that this is a fraud on the Constitution when the privileges provided in the Constitution for a certain section of the society are diverted to those for whom they are not envisaged. When you bring in the criterion of economic backwardness, if you say that poor people are to be assisted, then I have no objection, but not at the cost of those for whom you have specially made constitutional provisions. Many States have virtually scrapped the backward classes list as they have started taking into account the criterion of economic backwardness. Economic backwardness is quite different from social and educational backwardness. If you take the example of two families, one family socially backward though it may be above the economic limit and the other which is covered by this economic criterion but socially advanced, what is to be done in these cases ? In Article 15 of the Constitution, it has been deliberately mentioned that special provisions must be made for the advancement of any socially and educationally backward classes of citizens. I would like hon. Minister to answer this point.

Another difficulty has been created by the Courts also. The Courts have caused confusion in this context. With due deference to the judgment of the Supreme Court, I would say that the Chitralekha decision and the Balaji decision require re-consideration. I urged their Lordships to re-consider their judgments, but I could not succeed. I addressed a Division Bench consisting of two Judges which had no power to revise the judgment.

In the presidential memorandum, instructions have been issued to follow the existing lists. Is it correct to issue instructions to

[Shri K. Narayana Rao]

the State Governments that economic criterion should be observed in this regard? When an upper caste man tells a lower caste man that he need not bring in the caste consideration, it is not that the lower caste man is so much enamoured of his caste. He is already looked down by the higher caste man and the higher caste people are the people who perpetuate the caste system. Articles 15 and 16 are the operative clauses which talk about equality. If the provisions of the Constitution are to be implemented in an equal society, with social and educational inequalities, naturally inequalities will be perpetuated. If we bring in the economic criterion also, then the existing inequalities will be perpetuated. Therefore, I request the Government to correct the injustice which they have callously done to the people of backward classes. I wish I had time to speak on certain other points also.

18.30 hrs.

श्री आत्म दास (मुरेना) : सभापति जी, आज आपने मुझे जो बोलने का अवसर दिया है उसके लिए मैं आपका अत्यन्त आभारी हूं। आज से लगभग बीस महीने पहले भी मुझे इसी सम्बन्ध में बोलने का अवसर प्राप्त हुआ था। उस दिन भी मैंने यह निवेदन किया था कि इस मानव समाज में जब तक जाति-पांति बनी रहेगी, अस्पृश्यता और सवर्ण बने रहेंगे तवतक कल्याण होने वाला नहीं है। कुछ सुधारवादियों ने नवम्बर, 1922 में जाति-पांति तोड़क मंडल की स्थापना की थी जोकि सन्31/30 तक चला। उसके वाद उसका कार्य पता नहीं किस कारण रुक गया। इसके अलावा पूज्य महात्मा गांधी ने उस वक्त जो आमरण अनशन किया था, जो व्रत लिया था, उसके वाद एक हरिजन उद्धार समिति का निर्माण हुआ। जिस समय पूज्य बापूजी ने आमरण अनशन किया था अछूत कहे जाने वाले वर्ग के लिए तो उस समय भी हिन्दुस्तान में जगह-जगह मंदिर, कुएं और होटल आदि खोलने के उपदेशों का प्रचार हुआ था। मैं एक बात जो विशेषरूप से कहने वाला हूं वह यह कि अभी हाल में शंकराचार्य जी के कुछ कथन के ऊपर एक वहुत बड़ी समस्या उत्पन्न हो गई है—चारों ओर से उसके समर्थन और विरोध में चर्चाएँ चल रही हैं। लेकिन मुझे दु:ख के साथ कहना पड़ता है—दूसरे भाई मुझे क्षमा करेंगे—हम अनुसूचित जाति के कहे जाने वाले लोग बड़े अभागे हैं कि उनकी एक बात कहने पर हम इतने उत्तेजित हो गए और इतनी बड़ी समस्या पैदा हो गई किन्तु दूसरी ओर जो घटनाएँ घटी हैं जिनमें हमारे भाइयों को जिन्दा जला दिया गया, हमारी माताओं और बहनों को नग्न करके निकाला गया, उन बातों की ओर हमारा उतना ध्यान नहीं जाता है। मुझे दु:ख के साथ कहना पड़ता है कि हम लोग चलते-फिरते मुर्दे बन गए हैं, हमारा कोई स्वाभिमान नहीं रह गया है, हम उन बातों को सहन करते चले जा रहे हैं। कारण यह है कि सदियों से हमको इतना पद-दलित किया गया है कि हमारा स्वाभिमान बिल्कुल नष्ट हो गया है। आज किसी एक बात के ऊपर भावावेश में आ करके तो हम बहुत उत्तेजित हो जाते हैं लेकिन जो हमारी अहम समस्या है, उसके ऊपर हमारा ध्यान ही नहीं जाता और न हमारे सुधारवादी नेताओं का हीं ध्यान जाता है। हमारे सुधारवादी नेता बहुत कुछ चाहते हैं और हमारे लिए अनेकों प्रकार की बातें भी करते हैं लेकिन मुझे दु:ख के साथ कहना पड़ता है कि मेरा भी बहुत से सुधारवादियों से पाला पड़ा है एक तरफ प्रीति-भोज में बुलाकर तो वे एक साथ बैठकर खाना खाते हैं लेकिन अपने बिरादरी भाइयों के साथ भोज में खिलाने में हिचकते हैं।

18.35 hrs.

लेकिन जब हरिजन लड़कों या लड़कियों की शादी उनके यहां अर्थात् सवर्णों के यहां होती है तो हमारे लोगों के साथ उनके द्वारा तिरस्कार किया जाता है। मेरे एक साथी हैं जो कि मिनिस्टर हैं, वह अभी हाल में प्रधान मंत्री के सुपुत्र की शादी के सिलसिले में आये हुए थे। वह बड़े गर्व से कह रहे थे कि उनका दामाद बड़ा अच्छा है। उन्होंने अपनी पुत्री का विवाह उस ब्राह्मण लड़के से किया है। मेरे साथी बतला

रहे थे कि वह लड़का अर्थात् उनका दामाद बड़ा अच्छा है। वह अपनी बिरादरी में एक शादी में उस लड़की को जो कि उनकी पत्नी थी लेकर गये थे। वहां चूंकि उस लड़की का अपमान हुआ तो उनके दामाद उनकी लड़की को वहां से लेकर वापस चले आये। वह वहां ठहरे नहीं। यह तो ठीक है कि वह दामाद वापिस आ गये लेकिन यह घटना अपने आप में कितनी दुःखद है? उस बच्ची के मन पर कितना आघात हुआ होगा क्या इसका भी खयाल किया गया है? इस तरह की दूषित मान्यताओं के रहते इस समाज का उत्थान कहां हो सकेगा यह एक अत्यन्त विचारणीय विषय है?

आज जो समाज कल्याण योजना है उसके लिए मैं क्या कहूं? आज भारत को आजादी प्राप्त किये 20 साल से अधिक हो गये। मैं अधिक न कह कर यह कहूंगा कि जो कमिशन की रिपोर्ट है उसने इस समस्या पर खूब गहराई व विस्तार से विचार किया है और इस सम्बन्ध में उसने कई सिफारिशें की हैं और यदि यह सरकार उनके ऊपर विचारपूर्वक अमल करती तो शायद यह हरिजनों की समस्या बहुंत जल्दी खत्म हो सकती थी। लेकिन मुझे दुःख के साथ कहना पड़ रहा है कि उस पर ठीक तरीके से अमल न होकर खाली इस तरह से यहां प्रतिवर्ष रस्म अदाई की जाती है और हकीकत यह है कि उस पर अमल न होकर वह रिपोर्ट जहां की तहां रक्खी हुई है। शैडयूल्ड कास्ट्स कमिश्नर महोदय की इस योजना के ऊपर करोड़ों रुपये खर्च हो चुके हैं लेकिन उसका अमल कुछ भी नहीं है। चूंकि आप समय नहीं दे रहे हैं इसलिए मैं केवल इतना ही कह कर समाप्त करूंगा कि कमीशन ने जो तमाम जगह घूमने के बाद एक रिपोर्ट दी है और उसमें उन्होंने हरिजनों के ऊपर जो अमानुषिक अत्याचार हो रहे हैं उनका पूरा वर्णन दिया है, उसकी सिफारिशों पर फौरन अमल आरम्भ किया जाय।

SHRI KARTIK ORAON (Lohardaga): I rise to support the demands of the Ministry of Social Welfare because I feel that any amount that can be given is far short when compared to the magnitude of the task. A lot of things can be said about social welfare, Harijans, Scheduled Castes and Tribes and others. But I must say that after 22 years of Independence the whole of this country should hang down its head in shame that instead of identifying themselves as Indians in this country, they are trying to create more and more castes, Scheduled Castes and Tribes. The Scheduled Castes are fighting for their social rights. I belong to a Scheduled Tribe and I have been fighting desperately for the last so many years and I have not been able to get the moral or legal justification. I feel very strongly about it. I am reminded of the words of Dr. Martin Luther King, the Civil Rights leader, who said, "If a man has not found out something that he has to die for, his life is not worth living."

I am one of those unfortunate creatures who feels very strongly about some of these things. The Scheduled Casts and Tribes have been denied their fundamental rights and there is no justification advanced by the Government so far.

The time at my disposal is very short and I do not want to elaborate things. I crave the indulgence of the Chairman and appeal to the hon. Members of this august House to bear with me. Article 15 of the Constitution says:

> "The State shall not discriminate against any citizen on grounds only—Mark the word—"only" there—"...of religion, race, caste, sex, place of birth or any of them."

18.40 hrs.

Now, the word "only" means that discrimination can be made on grounds other than these, that is on economic grounds. This is the reason why and how we have got an exception made in the case of Scheduled Castes. Article 341 authorises the President or the Governor as the case may be to specify the castes, races, etc., which shall be deemed to be Scheduled Castes. And after para 2 of this Article is added :

[Shri Kartik Oraon]

"Notwithstanding anything contained in para 2, no person who professes a religion different from Hindu or Sikh religion shall be deemed to be a member of the Scheduled Castes."

Why such a provision has been made ? Because the intention, the spirit and the letter of the Constitution was, and is, to protect the Scheduled Castes from the more aggressive, vocal, educationally and socially and politically advanced communities. That is the purpose and that is the reason why an exception has been made, and a Presidential order called the Constitution (Scheduled Caste) order, 1950 has been brought and incorporated along with the special provision for the scheduled castes.

My point is that so far as the Scheduled Castes are concerned, I hope they have been reasonably protected by the provisions of the Constitution. But I am sorry to have to say that the Government has never found it expedient to bring out a similar provision in the case of Scheduled Tribes though the cases are very much similar. As a result of this, we find that such a provision is conspicuously absent in the case of the Scheduled Tribes.

I would now like to draw the attention of the House to article 46 of the Constitution which says:

> "The State shall promote with special care the educational and economic interests of the weakar sections of the people and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation."

When we say that the weaker sections of the people shoud be protected, we really mean the educationally and economically weaker sections. In the case of Scheduled Tribes, shose who have been converted are so much educationally and socially advanced and politically so such conscious that they can perhaps rank higher than the Hindus and Muslims and if this is the standard of backwardness, I think there is no community in this country which is at all to be called backward. Every community is backward in that case, because it is a fact about which there can be no argument. This has been supported by many facts also. The Lokur Commission has published a report; it is a Government publication. They have stated at page 20, para 39 of the report, as follows:

> "For about a century, foreign religious missions have been active in these areas and from the British days the tribes have been enjoying distinctive treatment. The literacy rates are very high—44 per cent in the case of Mizo (Lusei); tribal areas of Assam have been excluded from the operation of the normal laws, including those relating to taxation. Vast amounts have been invested for economic development. The average economic level of a tribe of these areas is generally estimated to be much higher than that in comparable area elsewhere in the country. Politically, these tribes are fully conscious."

(Interruption)

Please pity my position because I am the last person to be given the chance to speak. As a result of all this, I personally feel that it is idle to talk of the blessings of the constitution unless there is equal protection of the spirit and the letter of the Constitution. Why this double standard ? That is my question. As a result of this, what is happening today ?

18.45 hrs.

Tribes who have been converted to Christianity and who form only 5.53 per cent of the tribal population are grabbing 90 per cent of everything that is coming in the name of tribes. Out of 4500 post-matric scholarships during 1967-68 in Bihar, only 400 have gone to the tribes and the rest 41,00 have gone to the Christans. 90 per cent of the Government jobs are taken by Christians. All the District Welfare Officer are Christians. The same pattern prevails in other parts of India where Christians dominate. In Assam, they are 24 per cent. In Bihar, they are only 10 per cent.

Coming to the all India figures, in the IAS and IPS, I am sure Christians are grabbing not less than 75 per cent, but their population is only 5.53 per cent. In 1966, four scheduled tribes were recruited to the

Indian Forest Service and all of them were Christians. From 1954 to 1968, 44 overseas scholarships have been awarded and 26 of them have gone to Christians—13 in Assam, 12 in Bihar and one in Nagaland. That means, 59.1 per cent of the scholarships have gone to Christians and their population is only 4 per cent. Let the House not misunderstand me. I am only asking for a fair deal for the tribes.

There are many other forms of exploitation. In West Bengal, from the constituency reserved for scheduled tribes, one Anglo-Indian contested and he was elected. In Bihar, one Indian Christian contested from the reserved seat and he was elected. What is more astonishing is, that an erstwhile leader of the Jharkand party, who claims to champion the cause of tribals, allowed this seat to be contested by a Christian who had no tribal origin. I want to know what the Home Ministry have done about these things. They have not done anything. They have done only post-office work. That is what I find whenever I put starred and unstarred questions in this House about scheduled tribes.

There are many tribals who are training to become brothers and sisters for missionary work in Ranchi. Concurrently they are admitted as students in the colleges and they are getting tribal scholarships from Government. They simply sign and the money goes to the mission. This is the way in which Government is misusing the money meant for the furtherance of the cause of scheduled tribes. When Harijan Christians do not get scholarships as scheduled castes, they become scheduled tribes.

Finally, I have a request to make to the Law Minister whose speeches and arguments I have heard with rept attention. I have seen the dynamism with which he has been able to carry the House with him. I request him to bring forward a constitutional amendment or a Presidential order, seeking to add the following provision to article 341 :

> "Notwithstanding anything contained in para (2), no one who professes a religion different from a tribal religion and who has been converted to any other religion shall be deemed to be a member of a scheduled tribe."

The time is ripe for having such a provision in the Constitution and I earnestly request him to take necessary steps immediately.

श्री शिकरे (पंजिम) : सभापति जी, मुझे याद आती है एक घटना की जो फ्रांस में घटी। जब वहां फ्रेंच राज्य क्रांति हुई तो वहां की जनता ने एक भूख मार्च निकाला था। वह भूख मार्च राजभवन के पास आया और नारे लगाना शुरू किया कि हमें रोटी दो, हमें रोटी दो। साम्राज्ञी मेरी एण्टोनियट राजभवन में थी। उन्होंने अपने सलाहकारों को पूछा कि वह जो शोर मचा रहे हैं उसके माने क्या होते हैं ? तो उन लोगों ने कहा कि वह रोटी मांग रहे हैं। तब उसने कहा कि क्या रोटी नहीं है, तो उनको बोलो कि केक खाओ। अध्यक्ष महोदय, मैंने ऐसे लोग अपने भारत में देखे हैं कि जिन्होंने रोटी नहीं देखी है, केक तो नहीं ही देखे होंगे और वह है अण्डमान और निकोबार की जनता। मुझे गोआ के बारे में बहुत कुछ कहना था लेकिन मैं नहीं कहूंगा क्योंकि मेरे गोआ के लोगों ने रोटी देखी है, कपड़ा देखा है, खाना कैसे पकाया जाता है यह भी देखा है-लेकिन अडंमान में जब मैं गया तो मैंने वहां देखा कि वहां के जो ट्राइबल्स हैं, झाखा ट्राइबल है, उन्होंने तो रोटी देखी ही नहीं। इतनी ही बात नहीं है, उनकी जनसंख्या कितनी है उसकी भी गिनती हमारी जन-गणना में नहीं है। कहा जाता है कि वह 200 लोग हैं या 300-400 लोग हैं। लेकिन मैंने जो वहां सुना उससे मुझे यह मालूम होता है कि उनकी संख्या घट रही है, उनका वंश-क्षय हो रहा है। ऐसे बहुत से ट्राइबल्स हैं वहां-ऊंगी, शोम्पेन, अण्डमानी और और भी कई ऐसे ट्राइबल्स हैं जिनकी संख्या कोई सैकड़ों होती है। अडंमानी ट्राइबल्स की संख्या तो केवल 97 है। तो मैं जानना लाहता हूं कि मन्त्री महोदय के पास ऐसी कोई योजना है कि जिस योजना से वहां के जो ट्राइबल्स हैं जिन्होंने रोटी नहीं देखी,

[श्री शिंकरे]

कपड़ा नहीं देखा, खाना कैसे पकाया जाता है, यह उनको मालूम ही नहीं, उनके लिए वह कुछ कर सकेंगे क्या ? हम यहां कहते हैं कि हरिजनों और गिरिजनों की स्थिति सुधारी जानी चाहिये। मैंने इस सभा में हरिजनों के बारे में गिरिजनों के बारे में बहुत कुछ सुना लेकिन वह अण्डमान और निकोबार के अभागे लोग हैं उनके बारे में कुछ कहा ही नहीं जाता। हो सकता है कि लोगों को, हमारे सदस्यों को वहां की जो परिस्थिति है उसकी पूरी जानकारी भी नहीं होगी। तो मैं स्ट्रेस करूंगा इस एक प्वाइंट के बारे में कि वह जो हरिजन हैं, जो गिरिजन हैं उनके बारे में उनका जो केस है वह केस फाइट करने वाले तो बहुत से लोग भारत में हैं, लेकिन वह लोग जो अण्डमान के गिरिजन ट्राइबल्स हैं जिनकी संख्या भी हम नहीं जानते हैं, उनके बारे में हमें कुछ करना ही पड़ेगा। मैं आप से यह कहूंगा कि केवल तीन महीने के पहले...

SHRI SONAVANE : May I request the hon. Member, Sir, to give us some information about the untouchables in Goa. The hon. Member comes from Goa and we would like to hear from him something about the untouchables there.

श्री शिंकरे : बात यह है कि मेरे गोआ की जो परिस्थिति है वह परिस्थिति और आप के महाराष्ट्र में जो परिस्थिति है उसमें कोई मोटा अन्तर नहीं। लेकिन आप लोगों को जानना चाहिए कि अण्डमान की जो परिस्थिति है वह क्या है ? यहां हरिजनों के और गिरिजनों के जो हक हैं, रिजर्वेशन जो किया गया है, वह आप जैसे थोड़े लोगों को उसका लाभ मिलता है।

लेकिन उन लोगों को अपने हक की भी जानकारी नहीं है। इसलिये मैं चाहूंगा कि हम लोगों को पहला लक्ष्य यह बनाना चाहिये कि उन लोगों के वंश का जो क्षय हो रहा है, उस को रोका जाय और इस समय जो 200 लोग झाखा ट्राइब में हैं और दूसरे ग्रंडमानी ट्राइब में 19 लोग हैं उनको संरक्षण दिया जाय। उनका वंश जो क्षय हो रहा है उनको बढ़ाया जाय। मैंने देखा है कि हमारी केन्द्र सरकार अण्डमान निकोबार के लिए बहुत-सा फण्ड देती है, लेकिन जो पैसा वहां भेजा जाता है, वह इन गिरिजन और ट्राइबल्स पर खर्च नहीं होता है, क्योंकि सरकार के साथ उन ट्राइबल का कोई कौन्टैक्ट नहीं हो पाता है। तीन महीने पहले पहली दफा वहां की एक ट्राइब साखा के साथ अण्डमान की पुलिस का कौन्टैक्ट हुआ और वहां के तीन ट्राइबल्ज को प्रिजनर्स बना कर लाई और उनको जेल में रखा---यह उस वनजाति के साथ पहला कौन्टैक्ट था। मैं चाहता हूं कि मन्त्री महोदय ऐसी योजना बनायें जिससे वहां के विभिन्न ट्राइबल्ज के साथ कौन्टैक्ट करने का प्रयत्न किया जाय और उसके बाद उनकी परिस्थिति को सुधारने का प्रयत्न किया जाय।

श्री एस० एम० सोलंकी (गांधीनगर) : सभापति महोदय, मैं ज्यादा वक्त नहीं लूंगा। थोड़े से प्वाइन्ट्स ही आपके सामने रखना चाहता हूं। मैं इस मांग का समर्थन इसलिये करता हूं कि यह हमारा फर्ज है, लेकिन सरकार और मिनिस्टर्ज़ को अधिकार देने का जो प्रश्न है, उसमें जो विलम्ब होता है, इसलिये रंज की बात है।

हरिजनों और आदिवासियों को इस समय तीन चीज़ों की ज़रूरत है—शिक्षा, उनके रहने की व्यवस्था और उनके खाने की व्यवस्था। जहां तक शिक्षा का सम्बन्ध है, उनकी परसेन्टेज बहुत कम है। जब इस पार्लियामेण्ट में ही वह पंचमांश हैं तो देश में उनकी पौपुलेशन को दृष्टि में रखते हुए उनके लिये 12 परसेन्ट का रिज़र्वेशन बहुत कम है, इसको बढ़ाकर 20 परसेन्ट करना चाहिये।

दूसरे—20 साल पहले उनके लिये स्कालरशिप के जो नियम बने थे—यानी 25 रु० माहवार का स्कालरशिप, उस ज़माने के मुकाबले आज हर चीज़ का भाव बढ़ गया है, इसमें उनका गुज़ारा नहीं होता है, इसलिये इसको बढ़ाकर 50 रु० किया जाय।

तीसरे—सर्विस में जिन हरिजनों के मार्क्स 60 परसेन्ट या 70 परसेन्ट आते हैं, उनको सवर्ण लोगों के मुकाबले मैरिट पर नौकरी का अधिकार मिलना चाहिये, उनको इस परसेन्टेज में शामिल नहीं करना चाहिये, कम नम्बर पाने वालों को ही रिज़र्वेशन में शामिल करना चाहिये।

जो ज़मीनें आज पड़ी हुई हैं, उनको हरिजनों को देने में एक दिक्कत आ रही है—जब भी कोई हरिजन पंचायत को ज़मीन के लिये एप्लीकेशन देता है तो पंचायत मैजोरिटी से यह फैसला करती है कि वह ज़मीन गोचर के लिये है और उनको वह ज़मीन नहीं दी जाती है। गुजरात में तो किसी हरिजन को ज़मीन नहीं मिलती है। सरकार की ओर से इस सम्बन्ध में कोई कानून बनाया जाय, जिससे उनको ज़मीन मिले।

सरकार की मदद से बहुत जगहों पर वारिगृह बनाये गये हैं, लेकिन कई जगहों पर उनसे हरिजनों को पानी नहीं मिलता है। जो वारिगृह सरकार की मदद से बनाये गये हैं और उनसे हरिजनों को पानी नहीं मिलता है, सरकार को अपनी मदद वापस ले लेनी चाहिये और by compulsion Government should forcibly do these things so that the harijans can take water.

दूसरी बात यह है कि प्री हिस्टारिकल पीरियड में शक, हूण, मैत्रिक और आर्य इस देश में एशिया माइनर से आये लेकिन उसके पहले हरिजन और आदिवासी ही इस देश के रहने वाले थे। ब्राह्मण, क्षत्री, वैश्य प्री-हिस्टारिकल पीरियड से इस देश में रहते हैं। दो सौ वर्ष से यहां पर अंग्रेज़ आये और फिर आजादी देकर चले गए। ये शार्ट टर्म फारेनर्स थे और वे लांग टर्म फारेनर्स हैं। इनसे भी हरिजनों को अधिकार और आजादी मिलनी चाहिए। जैसे किसी से कोई रुपया पैसा लेता है तो दो साल के बाद वापिस करना पड़ता है और साथ में इन्टरेस्ट वगैरह भी दिया जाता है। तो हमारे हरिजनों के जो अधिकार ले लिए गए हैं और जिसके लिए संविधान में कहा गया है कि हरिजनों को अधिकार मिलना चाहिए, तो जब तक कि असल और उसका इन्टरेस्ट वापिस नहीं मिल जाता, उसको दिलाने के लिए आप को चाहिए कि जो रिजर्वेशन पीरियड रखा है उसको बीस साल के लिए और बढ़ायें और जो इन्टरेस्ट है उसके लिए भी दस साल और आगे बढ़ायें यानी इस तरह से रिजर्वेशन पीरियड को तीस साल के लिए चालू रखा जाये।

19 hrs.

तीसरी बात यह है कि कानूनन तो अनटचेबिलिटी एवालिश कर दी गई है। अब इसके बाद भी अगर शंकराचार्य किसी मीटिंग में अस्पृश्यता के बारे में कोई बात कहते हैं तो उनके ऊपर केस चलाया जाये। जब कोई केस चलता है तो उसमें अरेस्ट की जाती है और प्रोसीडिंग्ज़ चलती हैं। जब शंकराचार्य ने ऐसी बात कही है तो उनके ऊपर भी प्रोसीडिंग्ज़ चलनी चाहिए। उनको कोर्ट आफ ला से प्राजीक्यूट किया जाना चाहिए। डिमोक्रेसी में रूल ऑफ ला चलता है। प्रधान मन्त्री और एक मामूली आदमी को एक ही कोर्ट में प्राजीक्यूट किया जा सकता है। शंकराचार्य कोई जमीन से दो गज़ ऊपर चलने वाले नहीं हैं। वह कोई भगवान नहीं हैं। कोर्ट ऑफ ला में उनके खिलाफ प्रोसीडिंग्ज़ होनी चाहिए।...

(व्यवधान)...धर्म और शास्त्र किसी मनुष्य ने ही बनाये हैं। यह जो पार्लियामेन्ट है वह 50 करोड़ लोगों के मत पर बनी हुई है। हिन्दुस्तान में बहुत से धर्म हैं, हिन्दू, मुस्लिम, जैन वगैरह। हिन्दू धर्म के 10-20 करोड़ ही फालोवर्स होंगे जबकि वहां लोकसभा में 50 करोड़ लोगों का

[श्री एस० एम० सोलंकी]
प्रतिनिधित्व है। हमने यहां पार्लियामेन्ट में जो कानून बनाया है, पहले उसका पालन होना चाहिए। इस हिसाब से भी शंकराचार्य को प्राजीक्यूट किया जाना चाहिए।

सभापति जी, हरिजनों को जब अधिकार नहीं मिलते हैं तो फिर गवर्नमेन्ट का यह फर्ज हो जाता है कि वह इन दस करोड़ लोगों को उनके अधिकार दिलाये। अगर ऐसा नहीं होगा तो फिर मैं समझता हूं कोई भी सरकार हो उसको बाद में पछताना पड़ेगा। मैं कहता हूं कि जब आजादी मिली हुई है तो इन लोगों को भी पूरे अधिकार मिलने चाहिए। हम लोग वफादार हैं और अहिंसा से लड़ने वाले हैं, कांग्रेस से चाहे सभी लोग चले जायं लेकिन हरिजन और शेड्यूल्ड कास्ट कांग्रेस नहीं छोड़ेंगे।...(**व्यवधान**)...मैं पूछता हूं कि इस देश में कब ऐसा जमाना आएगा जबकि हर इन्सान को इन्सान समझा जायेगा ? जाति, धर्म, ऊंच-नीच उठ जायेगा और हर इन्सान बस इनसान भर नजर आयेगा। हम उस समय का इंतजार कर रहे हैं।

श्री बं० ना० कुरील (रामसनेहीघाट) : सभापति महोदय, समाज कल्याण विभाग के नियंत्रणाधीन अनुदानों की मांगें पर सदन में चर्चा चल रही है। वैसे ही समाज कल्याण मंत्रालय बहुत बड़ा है और बड़ा जटिल है। उसी के साथ यह शैडयूल्ड कास्ट्स और शैडयूल्ड ट्राइब्स का मसला भी जुड़ा हुआ है। देखा यह गया है कि कभी यह मसला किसी मंत्रालय के साथ जोड़ दिया जाता है तो कभी किसी अन्य मंत्रालय के साथ जोड़ दिया जाता है। आज यह मसला समाज कल्याण मंत्रालय के साथ जुड़ा हुआ है।

यहां पर बहुत से माननीय सदस्यों ने कहा है कि हरिजन और आदिवासी जातियों के लिए इस सरकार ने कुछ नहीं किया। मैं तो वैसा नहीं समझता कि इस सरकार ने उनके लिए कुछ भी नहीं किया है। कुछ तो सरकार ने अवश्य किया है। उनकी आर्थिक व सामाजिक स्थिति सुधारने के लिए इस सरकार ने कुछ प्रयास अवश्य किया है लेकिन वह जो कुछ हुआ भी उसके बाद भी आज नतीजा क्या हमें देखने को मिल रहा है ? अस्पृश्यता और छुआछूत को दूर करने के वास्ते सरकार ने क़ानून बनाया और वैसे भी उसे दूर करने का प्रयास होता रहा है। इस देश के जो बड़े-बड़े हिन्दू धर्म को मानने वाले गुरु हैं जिनके कि पीछे करोड़ों देशवासी चलते हैं उन्होंने भी इस बारे में अपने विचार समय-समय पर प्रकट किये हैं। इसी तरह से हरिजनों की आर्थिक स्थिति सुधारने का भी कुछ काम हुआ है लेकिन यहां मैं एक बुनियादी बात कहना चाहता हूं कि देश में अभी भी लाखों और करोड़ों शैडयूल्ड कास्ट्स और शैडयूल्ड ट्राइब्स के लोग इस प्रकार के हैं जिनको रहने के लिए अपनी जगह नहीं है, उनकी अपनी जगह नहीं है जिस पर कि उनका मकान हो। चूंकि दूसरों की जगह पर वह रहते हैं इसलिए उनको बेगार करनी पड़ती है। जबरदस्ती उन बेचारों को बेगार के काम पर जाना पड़ता है। यह बात यहां पर मैंने क्वैश्चन के रूप में उठाई थी तो हमारे जो ला मिनिस्टर साहब हैं उन्होंने कहा कि यह मामला राज्यों का है हम इसमें कुछ नहीं कर सकते हैं। मुझे उसे सुन कर बड़ा दुख व अफसोस हुआ। यह सब आर्थिक व सामाजिक स्थिति सुधारना तो चाहते हैं परन्तु उसको पैर रखने की जगह ही नहीं है तो वह सुधरेगी क्या ? मेरा कहना है कि यह जो पूरा एक दृष्टिकोण है उनके उत्थान या तरक्की करने का वह बिलकुल गलत है। गवर्नमेंट ने उसको गम्भीरता से सोचा ही नहीं है। यह जो उनकी तरक्की करने का सवाल है या उनके रिहैब्लिटेशन का सवाल है तो आज हालत यह है कि गांवों में पचास फ़ीसदी से अधिक ऐसे आदमी हैं जिनकी कि अपनी ज़मीन नहीं है, अपना घर नहीं है और अगर यह काम राज्यों के लिए करने को छोड़ दिया जायगा तो यह काम पूरा होना मुश्किल है क्योंकि उनका दिमाग़ भी साफ़ नहीं है और वह इसे नहीं कर

पायेगीं इसलिए सेंट्रल गवर्नमेंट को इसमें पहल करनी चाहिए और उसे इस काम को आरम्भ करना चाहिए। केन्द्रीय सरकार अपने तौर पर इस योजना को ले और सर्वे कराये कि कितने लोग इस तरह से बेघरबार हैं और साधनहीन हैं और यह कि किस तरह से उन्हें आवश्यक साधन जुटाये जायं और किस तरह से उन्हें बसाया जाय ? सेंटर की तरफ़ से यह बाक़ायदा रिहैब्लिटेशन का काम होना चाहिए। उत्थान तो बाद में होगा।

मैं मानता हूं कि शिक्षा की दृष्टि से कुछ काम हुआ है। हरिजन बच्चों को स्कालरशिप्स मिलते हैं और फ़ीस माफ़ होती हैं। लेकिन वह जो सन् 1953-54 के जमाने के रेट्स अभी भी चल रहे हैं वह आज की बढ़ी हुई मंहगाई को देखते हुए बहुत नाकाफ़ी हैं और वह जो उन्हें स्कालरशिप्स मिलते हैं उनसे उनके कपड़े-लत्ते नहीं बन पाते हैं और वह ठीक से रह नहीं पाते हैं। हमारी राज्य मंत्री श्रीमती फूलरेणु गुह जब मेरे जिले के एक होस्टल में तशरीफ़ ले गई थीं तो उन्होंने वहां की हालत को देखा था हरिजन लड़के वहां के होस्टल में रह नहीं सकते थे जबकि और सब लड़के वहां पर रहते थे क्योंकि हरिजन लड़के उस होस्टल का खर्चा नहीं बर्दाश्त कर पाते। लाचार होकर वह बेचारे अलग झोंपड़ियां जैसी बनाकर और अलग घर से सामान ला-लाकर खाना बनाते थे। मैं चाहता हूं कि मंत्री महोदय अपने जवाबी भाषण में यह ऐलान करें कि इन स्कालरशिप्स का रेट बढ़ाया जायगा और वह 50 रुपये से कम नहीं होगा।

इसी तरीके से मैं कहना चाहता हूं कि अभी एक सीमा निर्धारित है कि जिस अभिभावक की 500 रुपये तक की इनकम है उसके बच्चों को सरकार से स्कालरशिप नहीं मिलेगा लेकिन मेरी समझ में यह 500 की सीमा आज के ज़माने में कम है क्योंकि जाहिर है कि जो पिता या अभिभावक अपने बच्चों को डाक्टरी या इंजीनियरिंग आदि की उच्च शिक्षा दिलाना चाहते हैं उनके लिए यह 500 रुपये कुछ भी नहीं हैं और इसलिए इस सीमा को भी बढ़ाया जाना चाहिए, कम से कम उसे 700 या 750 रुपये तक ले जाना चाहिए।

जहां तक हरिजनों के लिए सर्विसेज़ में स्थान दिये जाने का ताल्लुक़ है जैसा कि बहुत से लोगों ने कहा और मैं भी उनसे इसमें सहमत हूं कि इस मामले में बिलकुल अंधेरगर्दी चल रही है। कहीं पर भी हमारे कोटा के पूरा होने का सवाल ही नहीं होता है क्योंकि कहीं एक परसैंट है तो कहीं दो परसैंट है। यहां लोग कहते हैं कि सर्विसेज़ में हरिजनों को अधिक स्थान देने के लिए बहुत प्रयास हो रहा है हम भी कहते हैं कि बहुत कुछ हो रहा है लेकिन जो वास्तविकता है उससे भी हम अपनी आंखें नहीं मूंद सकते हैं। इसके ऊपर अरबों रुपया खर्च होता है, पंचवर्षीय योजनाओं में काफी रुपया इसके लिए खर्च हुआ है लेकिन हुआ क्या है ? यह रुपया दरअसल वहां तक पहुंचता है या नहीं पहुंचता है इसे हक़ीकत में देखने वाला और चैक करने वाला कोई नहीं है। मैं समझता हूं कि जितना रुपया सरकार खर्च करती है उसका तीन चौथाई तो स्टाफ़ जो रक्खा जाता है, वह जो सेल बने हुए हैं, कमिश्नर आदि बैठे हुए हैं उनकी तनख्वाहों आदि पर खर्च हो जाता है। जहां तक मैं समझता हूं उन पर होने वाला वह तमाम खर्चा भी तो इसी में से निकलता होगा।

मेरी मांग है कि यह जितने सेल या दफ्तर हैं या कमिश्नर हैं, उनकी तन्ख्वाह सरकार दूसरी मद से दे, हरिजनों और शेड्यूल्ड कास्ट्स के लिये जो मद है वह पूरी उनके ऊपर खर्च हो, उनके बेहतरी के लिये खर्च हो।

इसी प्रकार से हमारे बहुत से भाइयों ने प्राहिबिशन के बारे में या नशाबन्दी के बारे में कहा। यह एक ऐसी योजना है जिससे हरिजनों और आदिवासियों का लाभ हो सकता है। परन्तु वह भी खटाई में पड़ी हुई है।

श्री रामधन (लालगंज): सभापति महोदय, सदन में कोरम नहीं है।

MR. CHAIRMAN: The bell is being rung...

There is no quorum. The House stands adjourned till 11 A.M. tomorrow.

19.13 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, April 16, 1969/ Chaitra 26, 1891 (Saka).

Printed at : Navin Press, Delhi-6.